[Dr. Narreddy Tulasi Reddy] and negligent use of drugs or use of adulterated hazardous or banned drugs. So I request the hon. Minister, even though he is not here, to consider all these points and to take more -care in future.

Thank you, Sir.

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DR. YELAMANCHILI SJVAJI (Andhra Pradesh): Sir, while associating myself with the remarks of Shri Thulasi Reddy, I would like to add that there are 7 lakh quacks who are functioning in this country without any formal degree in medicine. They administer allopathy Unani, homeopathy, acupuncture, physiotherapy and what not? There is no control by Government. Not only a truck driver needs a licence but also a bus conductor needs a licence to do this job. But unfortunately, no licence is needed to practise medicine in this cbuntry. These 7 lakhs quacks without any formal degree or training are going on practising medicines, more so in the villages and the poor villagers have got no other option. So I demand the Government to rectify this and make a very severe Law so hat it may not continue.

THE VICE-CHAIRMAN (SHBI H. HANUMANTHAPPA): Now the Houste will take up the discussion on the Statutory Resolution.

STATUTORY RESOLUTION SEEKING APPROVAL OF CONTINUANCE IN FORCE OF PROCLAMATION ISSUED BY THE PRESIDENT UNDER ARTICLE 356 IN RELATION TO THE STATE OF PUNJAB

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES ANTI PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF i

HOME AFFAIRS (SHRI P. CHI-DAMBARAM): Sir, I beg to move the Resolution:—

"That this House approves the continuance in force of the Proclamation issued by the President on the Hth May, 1987 under article 356 of the Constitution in relation to the State of Punjab, for a further period of six months with effect from the 11th May, 1988."

As the House is aware, in view of the then prevailing situation in Punjab, Proclamation under Article 356 of the Constitution in relation to the State of Punjab was issued on May 11, 1987 on the recommendation of the Governor and the State Legislative Assembly was kept under suspended animation. Approval of the Lok Sabha. as well as Rajya Sabha for the issue of the Proclamation under Article 356 was obtained on 12-5-1987.

As the law and order situation in the State continued to be disturbed, approval of Parliament was obtained for continuance of President's Rule for a further period of six months with effect from 11-11-1987. The State Assembly continued to be kept under suspended animation. The present term of President's Rule in Punjab is due to expire on tn"e 10th May, 1988.

On the recommendations of the Governor of Punjab, the Legislative Assembly of Punjab has been di-solved on March 8, 1988.

The Governor of Punjab in his recent report to the President has stated that increase in the killing of civilians and terrorists -activities are mainly due to a new factor being added to the Punjab problem by the illegal intrusion of trained terrorists

President Proclamation under Art. 356 re. Punjab

and smugglers with sophisticated arms and ammunition into Punjab from Pakistan with the avowed -'object of disintergrating and destabilising the State, an objective which so far, the terrorists have totally failed to achieve. The Government is of the view that Pakistan is behind the encounters which have taken place near our border areas between the members of Border Security Force and the armed intruders and terrorists and smugglers. He has further mentioned that a number of centreg have been set up by Pakistan in their territory for the purpose of training infiltrators into India, for their use of sophisticated weapon^ and the methods of guerilla warfare.

The Go <u>ver.no</u> r has further stated that the morale of our police and para-military forces is high and they are determined to act as firmly as possible. This is reflected by the recent recoveries of large number of sophisticated arms and ammunition including AK-47 Rifles,' rockets, rocket launchers and even land-to-air surface missiles from concealed v bunkers. This success is a source of great encouragement and is due to the determination of all concerned -to fight the menance of antinational terrorism.

The Governor has further stated that there is no Legislative Assembly now and the only way that extension of President's Rule can be avoided is by holding of elections immediately. The Governor is of the view that the extent of determination and the devotion now noticed at all levels of administration and the Forces in the fight against terrorism will be greatly reduced if the holding of elections was declared now. The situation as it stands today requires a  $A1^{\text{TM}}$  an(i

committed administration which can only be under President's Rule with the Central and State Governments working in total coordination and cohesion.

In view of the circumstances stated above the Governor has recommended that the Proclamation dated 11th May, 1987, be extended for a further period of six months.

Ke?ping in view the situation prevailing in the State and taking all the relevant factors\*into consideration, it is proposed that President's Rule in Punjab may be continued for a further period of six months with effect from • 11-5-198\*3. The Constitution (Fiftyninth Amendment) Act, 1988 passed"" by Parliament recently makes such approval permissible. If so approved, the President's Rule, unless revoked earlier, will continue upto 10-11-1988.

In view of the position explained, I solicit the approval of the Hon'ble House to the Resolution mentioned by me at the beginning.

The question was proposed.

SHRI YASHWANT SINHA (Bihar): This is my maiden speech in this House. I regret, I have to speak on +he tragedy of Punjab. I wish my maiden sDeech was on a subject which was a little less grim.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh); There is nothing in India which is not grim.

SHRI YASHWANT SINHA; When I speak on Punjab, I speak with a heart full of gnef; a mind. which despite many efforts and in fact, all the effort on my part, is still full of anger, because we stand here today in the present generation—it is

nt ptoclama- 160 tion under Art. 356 . . re. Punjab

[Shri Yashwant Sinha] not a question who is there and who is on this side, the entire generation, all of us—which will be condemned by future generations, if things go wrong in Punjab, as they appear to be going wrong. Like in a Greek tragedy, we seem to watch helplessly.

The hon. Minister of State has moved a Resolution for extension of 'President's Rule in Punjab for another six months. It was exactly a year ago when President's Rule in Punjab was imposed. What has been the balance-sheet of President's Rule in Pun jab. during the last 12 months? Is this balancesheet any better than what it was during the so-called popular rule of Mr. Barnala? Is this balance-sheet any better than anything which has happened in Punjab in the earlier years? No. In fact, the balance-sheet, is much worse. In the last few months the tragedy which . has overtaken Punjab, is a tragedy which should create the necessarj" awareness in our hearts that -we are up with a problem which cannot be solved by approaching it in a partisan manner. I am sorry the Government has always dealt with Punjab in a partisan manner. They have tried to take political advantage of the situation i<sub>n</sub> Punjab. It has been our case all along that this is a national, problem and must be tackled as such, but the Government has not been moved-by the repeated, suggestions made by the Opposition parties in this country that " if yon take it as a national problem, then'the Opposition parties. leaders in -the . Opposition, must be allowed to participate fully; in the national decisions which you take on Punjab. It cannot be open to' the Government to consult the Opposition when it suits them and to completely ignore the Opposition when it does not suit them. But this unfortunately has been the track record of the Government.

In the last one yea $_{\rm r}$  what is the situation in Punjab? We have a

Governor, who is a discredited politician, a Governor who cannot win a» election in his own home State and it "was after he lost a Lok Sabha election that he was-

THE VICE-CHAIRMAN (SHRI H. HANU|MANTHAPPA): You know very well the established practice.. -

SHRI YASHWANT SINHA: But this is a fact.

THE VICE-CHAIRMAN (SHRI H-HANUMANTHAPPA); May  $b_e$ - a fact, but. Governors are not a subject of discussion. They are not'discussed.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): . I  $a_m \ o_n$  a point of order. In Punjab and Tamil Nadu Governors are functioning as Chief Ministers. They are attending the Chief Ministers' Conference, they are attending the National Development Council meetings as a Chief Minister. So, when they are functioning as a Chief Mfinister and as a legislative branch, we have every right to criticise the concerned Governor.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA):  $Yo_u$  have made your point.

SHRI ALADI ARUNA alias V.' ARUNACHALAM; The Governor who is functioning in the President-ruled States is different from the Governor in other States. Therefore, when he is entering into political matters, we"have very right... (Interruptions).

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): The • Governors are not functioning as Chief Ministers. They are functioning as Heads of State.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: The State which is. under President's Rule, there the Governor i<sub>s</sub> functioning as Chief Minister also.

SHRI K. MOHANAN (Kerala): There the Governors are acting as representatives of the Central Government, not merely as Governors. Because these states are now under the Central rule and the Governors are acting as agents of the Central Government, as such, they are now de-facto Chief Ministers. That is why we are raising that question. So, you have to consider that question.

SHRI ALADI ARUNA alias V. ARUNACHALAM: So, why do they take part in the Chief Ministers' Conference and the National Development Council meetings?

SfHRI YASHWANT SINHA: If we are not allowed to discuss the conflict of the Governor, who is governing the State under President's Rule, then I am afraid, this debate cannot take place. How can I talk about Punjab without talking about Mr. Sid-dhartha Shankar Ray? I am sorry it is not possible.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You can very well discuss the administration but not the Governor... Interruptions) ...

SHRI N. E. BALARAM (Kerala): Administration headed by whom? We Sfe only criticising the administrations. .. (Interruptions)...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): It is all right

SHRI YASHWANT SINHA; Mr. Vice-Chairman, Sir, what I was trying to point out is that 12 months ago President's rule was imposed in Punjab. Mr. Siddharth Shankar Ray who is the Governor of Punjab assumed all powers of the total administration under the various draconian laws which have been passed by the Government from time to time. Mr. Siddharth Shankar Ray chose not to take any Adviser. You are aware that even seasoned administrators who

Have been postea as uovernors in various places wnea rresiaent s rule has oeen imposed m the' i>tate jn viuph tney nave been Governors taey have cnoeen to take Advisers. But the gieat competent Governor of I^injao refused to take advice and earned on without any Advisers with the -whole burden of the administration on his shoulders and now what has happened? We have Mr. Ribeiro as the Adviser on interaal security in Punjab. He was recently promoted for the service rendered to Puniab and to this country, to this irac«, \$&r. Ribeiro has been the police chief of Punjab for many years. He was specially sent to Punjab to tackle the problem of terrorism. Now, it vvas entirely unimaginable on the part of the Government to expect that a rfiere police man that a mere Director General of Police could solve the problem of Punjab. I mean if there was any instance in history of g. total misleading of the situation, of a total ignorance of what was happening in Punjab, it was this and the amount of faith, the amount of freedom which to this officer wanted to run Punjab in the manner in which he wanted, was given and the results ara obvious, the result are what we see in newspapers every day. Now, this same Mr. Ribeiro has been appointed as the Adviser of the Governor in Punjab. This makes absolutely tio qualitative change in the situation. Therefore, Sir, the first.\_ point which I would like to make to th« bon. Minister of State for Home, through you, is that Mr. Ray, the Cfovernor of Punjab should be told that he has completely failed in the .discharge of his responsibilities which T^ere enjoined upon him during President's rule and h= must, therefore, either take a number of competent Advisers or he should quit.

Pu'iisb, Sir. TIPS been a story of blunders and lost onnortunities. T am \ot «oin£ into the history of it. It serves no purpose to repeat in this\*

re. Punjab

Yashwant Sinha] House at this point of time. But there is one ingredient in the situa tion which is very dangerous and this is a game which the Government un fortunately had played right from - day one and seems to be playing even today. And that is that they have put up people from among the mode rate Sikhs and have discredited them m the process with the result that the element of moderation has always been defeated and the militants have been able to take away whatever little credibility that was left among the moderate Sikhs-the story of Pun jab accord, the killing of Sant Longowal, the way Mr. Barnala was treated as Chief Minister. It wag in this House that Mr. Barnala was praised. In .fact, it is one of the most unpre cedented things that in the Presi dent's Address to Parliament last year, !Mr. Barnala was praised as Chief Minister. Even when the Ses sion of the House was not over, he was dismissed as Chief Minister of Punjab. Mr. Barnala has been des troyed in the process. With Prof. Darshan Singh Ragi there wag some hope that he may be able to rally the Mr. Sushil Muni sent to Punjab and he had discus sions with Prof. Darshan Singh Ragi. Professor Darshan Singh Ragi has the taoerecorder version of the entire conversation of Sushil Muni which took place. Sushil Muni was disown ed fey the Government of India with the result that both, he and Professor Darshan Singh Ragi were discredited for ever in the process and now we have Mr. Jashbir Singh Rode, the Jathedar of the Akal Takht and from all the accounts that we have, it ap pears that he is also in the process of being discredited and ultimately, the hardcore militants are going to take over.

Now I would like to ask the Home Minister what exactly went into the release of the 40 detenus from Jodh-pur jail. What, were the considerations which went into this? Why only 40, why not all of them? It has

all the right thinking people in this country that the problem in Punjab is not one of law and order and if you continue to treat it as one of law and order, we shall continue to come to face the same situation as we are facing today. The Problem of Punjab is the problem of a community which has been ill-treated from the time the Asian Games were organised in Delhi. It is common knowledge how Sikhs were treated in Haryana and Delhi when they were coming to watch the Asian Games and what has been the deleterious consequences of that treat-, ment which has continued and \*s con~ tinuing even today on a whole community, a community of which we are all proud that they are part of India and they are Indians. That is the community to which our Home Minister belongs which has been treated in this shabby manner and today the question is of treating that community in a manner which will bring the community back into the mainstream-If it continues as law and order problem, we will never achieve that. What is needed is communal-Psychotherapy and for this a number of steps will have to be taken .by the Government which the Government does not appear to even contemplate. Now. therefore, Sir, I was asking the question why the Government considered it fit to release only 40 detenus. What are the cases against the rest of them? Why was the Government not released the rest of them? I know it personally that there are rick-shay pullers among the Jodhour detenus who used to go to the Golden Temple to take shelter for the night, to participate in the free lungar and those are the people who are also taken into custody on that unfortunate day when the army went into the Golden Temple and they are even today incarcerated in various jails and they have not been released. I would like to know what are the charges against these people and why are innocent people still being kept behind bars in Jodhour jail. But this is what the Government has done and T

no concern on the part of the Government to settle this problem.

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seeking approval of

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Now there is another question and that question unfortunately is, as I said right in the beginning, that we should not treat this question in a partisan manner. Unfortunately. whenever any party says anything on Punjab which does not suit the convenience of the Government, then we are immediately branded as anti-national, in league with the terrorists, not having sympathy for the integrity and unity of this country. I would like to tell the Home Minister, with all humality, that we, sitting on this side, are as patriotic as anyone who is sitting across on the other side in the Treasury benches and we do not have to take certificate of patriotism from, anyone. But we are as much concerned about the problem as they are and it is only when we feel that the problem is not being tackled in the right manner, that we have to raise our voice, to make suggestions, to make certain recommendations to the Government in the hope that it will be followed. But the situation in Puniab tod<?y is so dangerous that even in making such recommenda' tions. one has to be careful because if we do not want ,to go the way Mr. Barnala has gone, if wO do not want to so thP wav Sushi] Muni has done, if we do not want to go the wav Jashbir Singh Rod^ is simnosed to be going, then one has to have an assurance from the Government that any suggestion which will come from our sirfa or a set of suggestions from our side will be seriously considered by the Government with due respe^ to those suggestions and that they will not bf» treated in a nartisan manner. Sir. it is my belief that today. Ave tynes of terrorists are operating in Puniab. The first tvt>e of terrorists pre the hardcore ternrtsts who started with the slogan of TChalistan and they want Khalistan today. 5.00 P.M. Nobody. T am sure, in this 'ITouse and outside, has any sympathy for these tieople. We condemn them in the strongest possible terms because we are absolutly against Khalistan and I reiterate what the Home^ Minister said in this House on the other day, we are also for settlement within the framework of tli: Constitution, a settlement which will bring peace to Punjab.

There is a second kind of terrorists operating in Punjab today and that terrorist is not for Khalistan. Perhaps he was compelled to become n terrorist because of the repression let loose by Government on innocent Sikhs, on innocent people in Punjab. Therefore, he has taken to the gun out of a sense of revenge. In my belief. Sir, the largest number of terrorists today in Puniab are 'such people who want to take revenge for the atrocities perpetrated on the members of their families and on their near and dear ones by the \* agencies of the Government. This is the second kind of terrorists.

The third type of terrorists are the ordinary smugglers and the criminals who find the atmosphere very very congenial for them. The atmosphere of confusion in Puniab is very convenient for them. The third tve of terrorist can indulge in smuggling and antilaw activities and he is having a field day. A number of crimes which have been committed today and which are nassing as terrorist violence are crimes committed in the course of ordinary crimes. This is the third type of terrorists.

'The fourth type of terrorist-1 have no evidence on this; if the Home Mi-. nister has evidence, T am prepared to go along with it—is the one who comes from across the borders. Ha comes and hits. indulges in violence and probably goes back or stays. T do not know. But this fourth tyce of terrorist is a terrorist who is being 1 influenced by powes outside this country, by foreign powers.

The fifth type of terrorist i? the terrorist let loose by the Government itself, its various agencies.

[Shri Yashwant Sinha] *am not* talking of State terrorism here. I am talking of the agencies of the Government which are operating as terrorists in Punjab. A lot of problems have been created, a lot of violence has been unleashed, by such terrorists also. These are the five kinds of terrorists in Punjab today.

If we have to have any policy in Punjab, we have to understand what it is that we can do with the different types of terrorists. How do we deal with them? Obviously, the kind of prescription that we shall have for the hard-core terrorists who will be satisfied with nothing less than Kha-listan will have to be different. The kind prescription ■ that w<sub>e</sub> shall have for the criminal terrorists will have to be different. The kind of . prescription that we shall have to have for terrorists operating across the borders will have to be different. I have no answer for the fifth kind of terrorists who are being let loose by the Government. But I can say this. The second kind of terrorists that I have mentioned, the terrorists who have become terrorists because of emotional reasons, are ones who can be brought back into the mainstream and the masses of the Sikh community in Punjab are what should be our target. We must be able to bring them b\*ck into the mainstream. We must be able to carry the conviction to them that we mean well, that we are with them. And if we are able to carry th's conviction, then. I am sure that these people will stand shoulder t.o shoulder with all those who are fighting against terrorists. But that does not appear to b<sub>e</sub> the case, Sir.

The Government's contention—the Minister of State for Home has referred to it in his speech a little while ago—is that Pakistan is training ter-rorsts and that Pakistan is sending terrorists across the borders and that ■they are indulging in violence and then they are able to go back. Now, Shis is a very very serious matter.

This is serious not only because Pakistan is doing it but it is serious be-caue the Government does not have the faith to tell this House that this is happening and that they are doing nothing about it. I think there was ever an admission of failure on the part of the Government it is this and  $n_0$ better admission in the Wlaole history of o/ur independent India could have been graver and more serious than this, that here is a Government which says that Pakistan is doing it, that Pakistan sending terrorists across our borders and we are not able to do anything about it. We have been aware of this for years. We have taken to fencing our borders But does it behave the Government to indulge in a wail like a widow? Does this widow's wail get us anvwhere? We expect the Government to act and act firmly. The whole House. I can assure the Home Minister, through you, will be with him if he' takes any step on the basis of absolutely incontrovertible evidence that Pakistan behind the terrorism. If that be so, we tell the Home Minister, through you. that he is ivee to take whatever action is in the interests of this country, whatever action is in the interests Of the integrity and unity of this country; we must take that action in order to prevent Pakistan from doing what it is doing. But it is not open to the Government to say Pakistan is doing this and we are helpless. That is not enough. The Home Minister had made a remark in Madras a few days ago in which he had said that the former President had converte Rashtrapati Bhavan into a hide-out for FERA for smugglers an for antiviolaters, social elements, people who were against the law. We had all protested; it was raised in this House also, because here again it is a situation which totally unable to understand. The Home nister said that the CBI had conducted an inquiry. When the CBI had conducted the CBI could have an inquiry, come to the conclusion the on evidence that the former President was actually doing this. And if he was doing

tfois, why was he still the Presient of this country occupying the highest office of this land? Why is it that the Government did not bring a motion of impeachment against that President? • What could be a graver charge against any Indian national, much less for the President of this country, than of indulging in anti-social activities from the haven of Rashtrapati Bhavan? And if the Government had evidence through an inquiry of the CBI that the former. President indeed was indulging iii such activities, then the Government should have brought an impeachment motion and I can assure you that the whole House would have supported it. But the Government chose not to do it. And now after the former President has retired, this kind \f evidence: or this kind of statement has been made by the honourable Home Minister. 1 would like the honourable Home Minister to tell this august House when he replies to this debate whether the evidence that he has condemns, indicts, the former President, and if it does, then, we would like to know, what action Government proposes to take even todfey against the former President for his acts of commission and omission.

I would like to say on behalf of my • . party we have been much maligned. There has been much disinformation about the Janata Party whenever we have said or done anything in regard to Punjab. But I dare say that we are one party whirti has consistently held one view and that view has been that you cannot solve the problem of Punjab by knocking off terrorists, by liquidating them, aione. This will not work. What is needed is, as I said, a psychotherapic approach to a community which has been alienated. The honourable Minister, Mr. Bha-jan Lai, is, here. He was the Chief Minister during the Asian Games when all these excesses took place in Haryana on the Sikhs who were travelling from Punjab to see the Asian Games.

Anil\* Sir, the amount of damage

which has been done, to this country's future is something which cannot be calculated and, therefore, I would appeal to you, Sir, and through you to the Home Minister that the time has come now. The extension of the President's Rule is an admission of failure and that is not going to lead to anything. Thirty or forty or fifty or a hundred people will continue to be killed in Punjab and the blood of innocent people will continue to flow. President's Rule, under the present dispensation, is no solution of the problem. Therefore, if the Government is serious about solving the Punjab problem, then I would suggest that a number of demands have been made by all of us in the Opposition and, on the basis of those demands, as we have demanded in the past, the Home Minister and the Prime Minister must consult the Opposition and consult seriously and then I think we should be able to arrive at a national solution of the Punjab problem.

Sir, w<sub>e</sub> have much to be grateful for to the Nehru family in this coun try. But I. suppose the contribution that that family has made to the geo graphy of this subcontinent is some thing which we cannot forget. One country became two countries When Pandit Nehru was the Prime Minister and two countries became three coun tries when Madam Indira Gandhi was the Prime Minister. Let history not repeat itself. For God's sake Tet' us awake and arise and for God's sake let us treat this problem with seriousness it deserves.

I do not want history to tell us that it was during the time of the third generation of that family, dur- . ing the time of Mr. Rajiv Gandhi, when he was "the Prime Minister, that this subcontinent had the misfortune of splitting into four countries; Thank you very much.

कृषि मंत्री (श्री भजन लाल) उपसभाध्यक्ष महोदय, मेरा नाम लेकर कुछ

re. Punjab

SHRI N. E. BALARAM: Sir, let him speak later on. I say this because many others will be referring •to his during **the debate.** So, **let** him speak at the end.

श्री भजन लाल : मैं परमिशन लेकर योल रहा हूं, उनकी इजाजत से बोल रहा

SHRI K. MOHAN AN": Let him speak later, not now, because many Member<sub>s</sub> will be referring to him.

श्री भजन लाल: उपसभाष्यक्ष महोदय, ग्रभी माननीय सदस्य ने मेरा नाम लेकर कुछ कहा श्रीर उन्होंने यहां तक कह दिया कि जब भजन लाल हरियाणा में चीफ मिनिस्टर थे तो सिखों के साथ बड़ी ज्यादती हुई । मैं यह कहना चाहता हुं कि कांग्रेस कभी भी, चाहे कोई सिख हो, हिन्दू हो या ग्रन्य कोई भी हो, किसी के साथ जातिपांत या किसी ग्रविश्वास की भावना या द्वेष की भावना से कोई बात नहीं करती है। ग्राप जानते हैं **ग्री**र ग्रच्छी तरह से जानते हैं भिन्डरावाले ने क्या चेलेन्ज किया या और उन्होंने यह भी कहा था कि एशियाड को नहीं होने देंगे चाहे भारत सरकार कुछ भी कर ले। वे रास्ते में ग्रडंगे डालना चाहते थे। हमने उनको ऐसा करने से रोकने की कोशिश की ताकि कोई भी ग्रातंकवादी ग्राकर एशियाड के काम को विगाड़ न सके। हमने उनको जरूर चेक किया। इसमें किसी जाति का सवाल नहीं है, किसी पर ज्यादती का सवाल नहीं है। भ्राप पंजाब की बात करते हैं। किसी एक गांव में भी ब्राप गए हैं? वहां पर आज क्या हालत है, आप क्या इसको जानते हैं? आप लोगों की मेहरबानी से, भ्राप लोगों के गलत प्रचार के कारण, ब्रापके गलत बात करने के कारण यह हुआ है, आपके द्वेष फैलाने के कारण यह हुआ है.... (व्यवधान)।

श्री संस्थ प्रकाश मालबीय (उत्तर प्रदेश): ग्राप जवाब दे रहे हैं या इंटरवीन कर

भी भजन लाल : श्रीमन, मैं दो मिनट में अपनी बात समाप्त कर रहा हूं। श्री ग्रटल जी खड़े हो रहे हैं। में उनसे पूछना चाहता हूं कि क्या पंजाब में अकालियों का राज जनसंघ की मेहरबानी से नहीं बना था?...(व्यवधान)। उसकी वजह पंजाब की हालत खराब हुई । ग्राज हरियाणा में भी ऐसी ही हालत करने जा रहे हैं। ये लोग उनको सपोर्ट वहां कर रहे हैं और यहां पर इल्जाम लगाते हैं।... (व्यवधान) . . . बी ॰जे ॰पी ॰ सपोर्ट देवीलाल को कर रहा हैं और इल्ज़ाम हमारे ऊपर लमीते हैं।

श्री सत्य प्रकाश मालवीय : व्यवस्था का प्रश्न है।... (Interruptions)

SHRI JAGJIT SINGH AURORA (Punjab): I want to make a submission. **I** am personaUy involved in this ... (Interruptions) I may have to protest and walk out if I am not given permission to make my point.

PROF. C. LAKSHMANNA (And-hra Pradesh): You should also give him a chance for his personal explanation. (Interruptions)

श्री सत्य प्रकाश मालवीय : मेरा प्वाइंट ग्राफ ग्राडंर है।माननीय भजन लाल जी को माननीय सिन्हा ने जो कहा उसके संबंध में म्रपना व्यक्तिगत स्पष्टीकरण देना चाहिए और वे अपना व्यक्तिगत स्पष्टीकरण दें। लेकिन इस तरह से दूसरी पार्टियों पर ग्रारोप लाना, दूसरे सदस्यों पर भारोप लगाना यह उचित नहीं है । इसलिये मेरा ग्रापसे निवेदन है कि अगर कोई ऐसी बात रिकार्ड में ग्राई हो तो उसको एक्सपंज करवा दें ग्रौर माननीय भजन लाल जी जब पंजाब पर बहस हो तब पंजाब पर अपना भाषण दें ।

SARDAR JAGJIT SINGH AURORA: In 1982 I, as a retired officer, realising what traps Shri Bhajan Lal laid on the way, went to When I was coming beck I was searched—about four times—even when I

told him who I was and I showed my card. It did not give any protection. There is no doubt in my mind that the Delhi Administration was perfectly capable of looking after the security and safety of Delhi and the ASIAD. Shri Bhajan Lai's efforts created more heart burning, more hatred and more anger than anything else. [Interruptions]

I would like to tell you another tiling, because it is important. Four of us had gone in February, 84 to to Amritsar to persuade Sant Longo-wal not to burn Article 25 of the In-, dian Constitution. We came back, and we also took part in a T?OCU& Programme. In that 'FOCUS' I pointed out what had been done to the Sikhs generally and also to retired army officers, particularly and how I was insulted. This was recorded. I was •hen requested by the present Home Minister to have it deleted Because it would create an adverse effect about India to the outside world because of the ASIAD. I agreed to do so, on the stipulation that I would get a chance to talk of Mrs. Gandhi who was then the Prime Minister about what had been done by Mr. Bhajan Lal. I am very sorry that the Home Minister was not able to keep his promise. I would like to mention this, because it is the first time I am telling this to anybody. I did not make it public at that time because I did not want the country to get a bad aame. However, there is no doubt in my mind that Mr. Bhajan Lal's per\* ionnance since then it one of the main causes of what has happened in Punjab.

SOME HON. MEMBERS: Shame, shame... (Interruptions)

SARDAR JAGJIT SINGH AURORA: I would **like to** tell you one thing more. The day I was taking part in the 'FOCUS' I had gone to see my brother-in-law who lives in Haryana. When I was returning—because there was some scare that people may be sneaking into Delhi, which I did riot realise—I was again stopped by the

Haryana Police. There were about five care, four of them ahead of me. They were allowed to pass. I was the only Sikh. They asked me: where are you going? I said: I am going home. They asked: where is your home? I said: in Delhi. They asked me to give them my address. Now, there you are. This is what . happened in Haryana. Who gave the policemen the authority to stop anybody and ask such questions only from the Sikhs? Eventually, being a disciplined person, I gave him my name and was permitted to go. This attitude of Mr. Bhajaa Lal that it was bis responsibility to protect Delhi or otherwise there will be an attack from Punjab, was uncalled for. It must be condemned.

re. Puniab

श्री घटल बिहारी वाजपेयी (मध्यप्रदेश) उन्होंने मेरी पार्टी पर झारोप लगाया है। व्यक्तिगत स्पब्टीकरण में यह झारोप नहीं लगा सकते (व्यवधान)

भी भजन लाल: सारी हिस्टरी बताएंगे आपकी (अथवधान)

भी घटल बिहारी वाजपेयी : पंजाब में कांग्रेस के कारण साम्प्रदायिकता बड़ी है। (भ्यवधान)

श्री भजन लाल : ग्राप ग्राइये बाहर बात कर लीजिये (व्यवधान) यहां नहीं (ब्यवधान)

श्री ग्रटल विहारी वाजपेयी : बाहर चलने के लिए मुझे बोल रहे हैं, इसका क्या मतलब है (स्थवधान)

SHRI M. S. GURUPADASWAMY (Karnataka): What, does it mean? Is he threatening him? Or what is it?

SHRI BHAJAN LAL: I meant the public platform.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Let us have respect for each other.

SHRI M. S. GURUPADASWAMY: That is not the language of a gentleman.;

SHRI SUBRAMANIAN SWAMY: He is a Member of Parliament. He cannot threaten him this way. This is\*

श्री राम नरेश यादव (उत्तर प्रदेश):
मान्यवर, मेरा व्यवस्था का प्रश्न है।
(श्यवधान) माननीय ृषि मन्त्री जी जब
इस तरह से कहते हैं कि वाहर चित्र वे इस पर मैं चापकी व्यवस्था चाहता हूं। इस सदन में जो सारे सम्मानित सेदस्य वैठे हैं क्या उनको यह कहने का अधिकार है कि बाहर चित्र ।

श्री भजन लाल: उपाध्यक्ष महोदय, बाहर चलने का सउलव पव्लिक प्लेटकान से है, कोई थेट नहीं है। उसके बाद लोगों ने ग्रापको बताया भी है कि तुम कहाँ खड़े हो (व्यवधान)

श्री कल्पनाथ राय (उत्तर प्रदेश): यह लोग सारी गलत बातें यहां करते हैं (व्यवधान)

उदत्तमाध्यक्ष (श्री हेच्च० हनुमनतप्पा) : ग्राप कैठ जाइये (व्यवधान)

श्री कल्पनाथ राय : क्यों बैठें (ब्यवधान) क्या बात करते हैं धाप (ब्यवधान)

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): He has already given an explanation. He says that he has not asked anybody to go out. He meant 'let us go to the public platform outside'. That is all. He has given the explanation. It is on recOrd. (Interruptions)

PROF. C. LAKSHMANNA: What does the record say? It was in the form of a threat. It is in the records. if he said it in **that fashion**, then it should be expunged.

THE VICE-CHAIRMAN {SHRI H. HANUMANTHAPPA): I will look into it.

श्री दरबारा सिंह (पंजाब) : उपत्रभाव्यक्ष महोदय, नाम तो मेरा भी लिया नथा प्रेजीडेंट साहब के बारे में कहा जो

चले गये। मैंने जरुर कहा था मैंने इसनी बात कही थी कि कांस्टीट्युशन में एक सिटिजन से ले कर प्रेजीडेंट धाफ इण्डिया तक किसी को अधिकार नहीं है कि वह कांस्टोट्यशन को ग्रंपने नीचे रखें कांस्टीटयुशन सब से ऊपर है यह मैंने कहा था। उसके साथ यह भी कहा था कि धिधकार है पेजीडेंट को जो जीज उसके पास आती है गवर्नमेंट भ्राफ इण्डिया की तरफ से कि वह देख ले कि लोगल है। वह जानते थे, कि लीगल क्या होता है इस बात को छोड़िये । लेकिन जो चीज इल्लीगल लगती है ठीक है वापिस वह गवर्तमेंट के पास चली ग्राती है। लेकिन इसकी चलाने में उन्होंने बहुत कोताही की है ऐसे तत्वों ग्रीट ऐसे लोगों से मिल कर के एक षड्यन्त्र किया जिससे कांस्टीटयभन के खिलाफ जा कर उन्होंने सरकार को डिसलाज करने की कोशिश की है यह मैंने कहा । और ग्राज इसी बात पर खड़ा हूं कि जो कुछ मैंने कहा थाध्रपने रिजोल्युशन में, पोलिटिकल रिजोल्युशन में जो पेश किया था, उसमें यह कहा या और **अग्रज भी कहता हं कि वह बात ठीक है** श्रीर ग्रगर उसमें से ज्यादा इलेबोरेट करके हमारे होम मिनिस्टर ने कहा तो मैं समझता हूं कि उस लैंग्वेज में जो लोग समझने वाले थे उन्होंने भी उसको खब समझा होगा मैंने इसलिए यह बात की क्योंकि मेरा नाम लिया गया वरना में इसके लिये क्या कहता। जो चले गये उनके बारे में कहने की क्या जरुरत है। किया वह सबके सामने है जो नाम पैदा किया वह सबके सामने है। फिर कहने की क्या जरूरत है। संबंको पता है बाहर भी पता है अन्दर भी पता है, हर मेम्बर को पता है तो उस बात की जान छोडिए । मैं उस पर नहीं जाना चाहता हं। भ्राज जो हमारे नये मेम्बर बोले हैं उन्होंने काफी वजाहत से अपनी बातें कहीं, बहुत अच्छी बात है। लेकिन उनमें एक कोताही की बात रही, एक कमी रही... (ब्यवधान) मुझे बोलने दीजिए । आपने बोलना है तो भ्राप पहले बोल लीजिए।

श्री कुन्नहमन्यन स्वामी : ये हरियामा वाले हैं ऐसे ही गड़बड़ करते हैं।

<sup>\*</sup>Expunged as ordered by the Chair.

President Proclama-

श्री दरबारा सिंह : हरियाणा वाले गड़बड़ नहीं करते हैं । हरियाणा की बात छोडिए । हरियाणा हमारे हिन्द्स्तान का एक मुक्तरिका हिस्सा है। उस बात को छोड़िए । मुझे उन भ्रादमियों का पता है जो पजाब में गये। मैं इसलिए उसे पुरानी बात को नहीं छेड़ना चाहता कि उन्हें बहुस दुख न हो जो हमारे सामने बैठे हुए लोग हैं क्योंकि जो दोस्त पंजाब में गये वहां जाकर उन्होंने कहा कि वहां पर कोई टैरोरिस्ट नहीं है, हर मन्दिर साहब ग्रीर उसके नजदीक ....

श्री सुब्रहमण्यन स्वामी : मैंने कभी नहीं कहा।

श्री दरबारा सिंह : मैंने ग्रापकी वात नहीं कहो। आप क्यों खड़े हो रहे हैं ....(व्यवधान) आपकी दाड़ी हो तो मैं कह कि तिनका है। ग्रव ग्रापके सिर में तिनका कहंगा ? क्या बात करते हैं . . . . . (ब्यवधान)

उपसनाध्यक (श्री हेच० हर्नुमनतच्या) : उनको बोलने दीजिए ।

श्री दरबारा सिंह : हमारे पुराने साबी थे। छोड़िये उस बात को कि उसमें थे या नहीं थे। मैं यह कहता हं कि उन्होंने कहा कि नहीं है। मुझे उस बयान का खुद पता है, मुझमें बात हुई है । मैं बह बात कलई नहीं कहंगा जो फक्ट्स के मुफीक न हो...(व्यवधान) एक तो मझे अपने साथी छोड हैं कुछ बात करने के लिए तब भी बड़ी प्रच्छी बात होगी। मैं यह बात धर्म कर रहा है कि उनको पिछली किसी बैकपाउंड का पता नहीं है। जो उन्होंने आज कहा है वह इस विना पर कहा है जो इनको मालुम था। उसमे मैं नहीं जाता। एक बात मुझे समझ, में नहीं आई कि सब कुछ कहा, सरकार के खिलाफ कहा, गवर्नर के जाती मामले पर कहा जहां नहीं कहना चाहिए या । सरकार को भी वहत इनइफीनियंट कहा सब कुछ कहा लेकिन अपनी तरफ से कोई बात ऐसी नहीं कही कि यह कहना चाहिए... (ब्यवधान) ग्रापको बुलाने की जरुरत है? ब्राप ब्राएं हैं इंग्लिस्तान से ? यहां के रहने वाले हैं, ऋध प्राइम मिनिस्टर साहब से मिलिए। क्या बात करते हैं ... (व्यवधान)

SHRI YASHWANT SINHA: Mr. Vice-Chairman, Sir, I said that if the Minister calls the Opposition parties, w<sub>e</sub> shall come forward...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You Have already said that.

SHRI DARBARA SINGH: You have come now for the first time. In the previous session and also in this session somewhere I have said that all the different oolitieal parties must come together and help the Prime Minister in solving the problem in Punjab. Nobody has come forward for this. Is it only the **Prime** Minister to come forward and ask you to come forward? Have you no duty of your, own at all? Is it only the Prime Minister's duty? Have you no duty at all?

मेरा यह ब्रर्ज है कि उनको जितना पता था उन्होंने कह दिया । मैं यह समझता हं कि टेरोरिस्टों का तो कह दिया कि टैरोरिस्ट पांच किस्म के होते हैं या छठे किस्म के होते हैं। टेरोरिस्ट तो एक ही होता है जो गरीव आदमी ब्रादमी को, घर ठैठे आदमी को जाकर उसको मार दे। लेकिन टेरोरिस्ट की नयी नरह की किस्में कैसे बताई हैं। ब्रगर किस्में बताने लगें तो पार्टियों की किस्में भी बता देते कि किस किस्म की होती हैं ... (व्यवधान)

उपस्याध्यक्ष (श्री हेच० हनुमनतप्पा) : मलिक जी उनको बोलने दीजिए।

श्री दरबारा सिंह : मैं डेरोरिस्ट्स का तो धर्मही नहीं समझता हूं। किसी टेरोरिस्ट का कोई धर्म नहीं होता है। जो लोग यह कहें कि फलां किस्म की साइकी हैतो में पूछता हूं किं कौन सीसाइकी है। कं है साइकी नहीं है वि पाकिस्तान से मदद लेते हैं। पाकिस्तान के पीछ जो ताकत खड़ी है उसने कल कहा कि हम [श्री दरबारा सिंह]

4.2 नहीं बल्कि 7 मिलियन या कितना पैसा देंगे । किस बात के लिए ?

रिशया से कभी हमला न हो जाए इस नाम पर, इस नाम पर नहीं बल्कि यह समझौता हो जाएगा तो उसके बाद यह कहेंगे कि यह सोफिस्टाकेटेड वेपन्ज जितने भी हैं वे सारे के लारे हिन्दुस्तान के खिलाफ इस्तेमाल किए जायें, यह बात क्यों नहीं समझ में ब्राती ? यही कहे जाते हैं गवर्नर, गवर्नर, गवर्ननर । गवर्नर है, ठीक है, गवर्नर की एक जिम्मेदारी है, उसने लाएंड ग्रार्डर को देखना है उसमें दो राय नहीं हैं। सरकार को क्या करना चाहिए, उसने 40 ग्रादमी छोड़े हैं । क्या गलती की है ? 40 छोड़े हैं और छोड़ने चाहिए मैं इसके हक में हूं, जो गुनहानार नहीं हैं, अगर किसी न तरह की गलती से उन्होंने थोड़ा बहुत भी काम किया है उनको छोड़ दें, लेकिन उनको कैसे छोड़ें जिन्होंने दस-दस, बाहर-बारह ग्रादिमयों काकल्ल किया है। उनको आर्प छुड़ाना चाहते हैं। ग्राप उनकी बात करते हैं जिन्होंने गरीब लोगों के बच्चों को जा-जाकर ग्रपनी बंदूकों और गोलियों से मारा है। भ्राप उनको छुड़ाना चाहते हैं। हम नहीं चाहते। हम चाहते हैं कि जिनको सजा मिलनी चाहिए उनको पूरी तौर पर सजा मिलनी चाहिए। आप-को पता नहीं है। ग्रगर आप पढ़ते हों तो आपको पता होगा और आपने कल ही श्रखबार में पढ़ा होगा। कि एक गांव में जाकर कैसे उन्होंने छोटे-छोटे बच्चों को और अंत में क्या कह आगे मैं कहना नहीं चाहता यहां हमारी बहनें बैठी हैं, आप गए हैं पंजाब में? श्राप पंजाब में जायें तो सही पता चलेगा कि किस ढंग से पुलिस को 24 घंटों श्रपनाकाम करना पड़ता है। ग्रब नए इन्होंने ग्रपने स्टेट होम मिनिस्टर ने ग्रपने तौर पर, जो भी जितने अपने ग्रक्तिया-रात थे उनको लेकर अपनी सरहद को मजबत करने के लिए किया है इसको एप्रीशिएट करना चाहिए । । हमने इसका डिसटेंस छोटा कर दिया है ताकि बीटिंग जो है उसका पता चल सके कि

कहां से आ जाते हैं और तार लगाने की बात है। बातें हमारी होती हैं सारी की सारी इस ढंग से जा रही हैं और पाकिस्तान का जो हम पर कोई इधर-उधर से खतरा है। उसको हम टाल सके। उसमें अपनी फीज नहीं वहां भेजी जा सकती ग्रीर जो लोग कहते हैं कि फीज को हम पुलिस नहीं बनाना चाहते, फौज किसी ग्रीर काम के लिये है। ला एंड आईर के लिये होती है और जहां खरावी हो ठीक है। लेकिन उस सरहद पर पहुंचने से आपको क्या फायदा होगा । आपने उस बयान में जो उसने कहा है गवर्नर ने कि कैसे पाकिस्तान दूसरी तरफ से बार्डर के नजदीक-नजदीक उन्होंने ट्रेनिंग सैन्टर खोने हए हैं और कैसे हथियार दे रहे हैं। अस-रीका ने कहा है कि हम हथियार खुले देंगे ग्रौर जितने पाकिस्तान चाहे उतने देंगे । यह अगर प्राब्लम हजार, पांच सौ सात सौ टैरोरिस्ट्स की हो तो ग्रौर बात है लेकिन इसके पीछे एक बहुत बड़ी ताकत है जो लगी हयी कि हिन्दुस्तान को डीस्टेबेलाइज कैसे करना है और ग्राप कहे जायें बेशक इसको कि हटाओ, फलां को हटाओ । हटाने से नहीं होगा । आप हटाइये जो दश्मन है हमारा श्रौर जो हमें मार रहा है जो हिन्दस्तान को डीस्टेबेलाइज कर रहा है। उसके बारे में ग्राप क्या कहते हैं ? यह इस बात के लिये ग्रागे बढ़ते हैं कि सरकार में से इसको हटा दो तो सब ठीक-ठाक हो जायेगा । हमने बहुत कुछ देखा है, 1977 में भी देखा है, उससे पहले भी देखा है, बहुत कुछ हमने देखा है। उप सभाध्यक्ष महोदय, मैं एक ही श्रर्ज करना चाहता हूं यह महदूद इस हद तक है कि 6 महीनें मांगें हैं श्रीर ताकि हम ज्यादा से ज्यादा स्टर्न एक्शन लेकर उन उग्रवादियों को काबुकर सकें। एक आपने कहा है कि इसका पौलिटीकल हल होना चाहिए। आज ही एक खबर हमने अखबार में पढ़ी है चीफ मिनिस्टर हरियाणा की है, उन्होंने कहा है कि हम चंडीगढ़ छोड़ने वाले नहीं हैं। मैं उनमें से हूं जिसने हमेशा यहां इस हाउस में कहा है और ग्राज भी उस बात पर खड़ा हूं चड़ीगढ़ पंजाब का है और

re. Punjab

चण्डीगढ़ पंजाब को मिलना चाहिए, मैं इस हक में हूं। लेकिन जो हिस्सेदारी इस यूनाइटेड पंजाब में से हरियाणा की है वह उसको मिलनी चाहिए। हम इस बात पर है। लेकिन इसका मतलब यह नहीं है कि कोई चीफ मिनिस्टर उठें ग्रीर उठकर यह कह दे कि मैं यहां से नहीं जाऊंगा, जमीन पकड़ कर रखुंगा। यह सारी चीज करने से कोई फायदा नहीं है, मेरे ख्याल में कुछ अपने दिल से ज्यादा वात करते हैं ऊपर के हिस्से से कम करने की कोशिश करते हैं, इसलिए यह बातें हमारे सामने ग्रा रही हैं। मैं यह कहता हूं कि हमारी कांशेयस क्लीयर होनी चाहिए ग्रौर हम सब मिल-'कर बात करें। ग्राग्रो, हम पंजाब में इकट्ठे चलें, यहां बात करने से कोई फायदा नहीं है। ग्राइये, चलिए पंजाब में भ्रौर वहां के लोगों को समझाइये, हम जाने के लिए तैयार हैं ग्राप जाने के लिए तैयार हैं या नहीं, क्योंकि ग्रापके लीडर यह कहते रहे हैं कि वहां कुछ नहीं है।

दरबार साहब बिल्कुल खाली पढा है। म्राप जाइए, जाकर देखिए, । वहां पर आज अगर पुलिस वालों ने अपनी चौकी बनाई है ताकि वहां से देख पायें कि कहां से वह हमला किस ढंग से करते हैं तो वहां प्रावाज उठ रही है कि ऐसा क्यों कर रहे हैं ? एक फेक एनकाउंटर की बात होती है यहां पर । यह नहीं होता कि टेरोरिस्ट कितने लोगों को मार रहे हैं ? यह किसी ने कहा है? किसी ने नहीं कहा । यहां यही कहा कि फेक-एन-काउंटर हो रहे हैं, यहां जो साहब कहीं गए नहीं, कहीं सुना नहीं, फेक-एनकाउंटर ए० के० 47 लेकर जो नौजवान जाकर लोगों के घरों में घुसकर लोगों को मार आरते हैं। वह किसी पुलिस की पकड़ में गलती से आ जाएं और किसी जगह आ जायं, उनको यह, कहें कि यह आपके लिए प्रसाद लाए हैं, आप खाइये, क्योंकि आपने बहुत नेक काम किथा हैं। इस को फेक-एनकाउंटर कहते हैं। यह ऐसी बात करने से यहां कुछ फायदा नहीं है। में इसलिए पुरानी बात नहीं करना चाहता, मैं लोगों क दिलों को कूरेदना नहीं चाहता कि फिर उन पर ज्हमनभा जाय। जख्म बहुत है और मैं बहुत कुछ कह सकता हं , जं:-जो यहां से होता रहता है, जो-जो पार्टी में होता रहता है। यह टिपार्टाइट-कांकेस में क्या करू नहीं हुआ. मैं जब वहां गया था, मैंने देखा वहां पर जो कुछ हुआ कि सिर्फ अकाली पार्टी की बातें माननी चाहिएं, किसी ग्रोर की बातें नहीं माननी चाहिएं, कोई आगुमेंट न देकर भी यही बातें यही जाती थी। आप जाकर उसकी प्रोसीडिंग देख लें। हमने यह कहा कि अगर नहीं है... (व्यवधान) ं.मेनेकहाथा, अब भी कहताहं कि इकट्ठा कर लो भाई, यह पंजाब ग्रीर हरियाणा को फिर इब ट्ठा करने दो, बात ही सारी खतम हो जाती है। चीफ मिनिस्टर जिसको मर्जी बना लो। हर डेमोक्रेसी में हर चीज हो सकती है, लेकिन जो चीज आप समझते हैं कि जो ब्राज इसका रिएक्शन है, बाहर से हम शर्म से डूबे पड़े हैं क्यों कि जो कम्यूनि जिसको आप बहादूर कहते हैं, जिसको आप कहते हैं कि इन्होंने बहुत काम किया है, इन्होंने फीज में सेवा की है, लड़े हैं, बहादुर हैं, सब कुछ किया है, लेकिन शर्म इस बात के लिए आती है कि योडे से ब्रादमियों ने इतना डिसकेडिट कर दिया है कि कहीं भी जाना है तो मुंह दिखाने के काबिल नहीं हैं। यह किसने किया है ? क्या वहां भ्राप उसकी बात करने के लिए बैठे हैं या उसको डिसकोट करने के लिए बैठे हैं, जो लोग ऐसा करते हैं?

महोदय, मैं तो कहंगा कि बजाय मैं इसके, ब्राप हैल्प करें सरकार की, हम इकठटा होकर इस बात के लिए लडें और पोलिटिकल अगर कोई बात है आपके पास तो आप प्राइम-मिनिस्टर को मिलें कि यह बातेंं जो हैं, होनी चाहिए । प्राइम-मिनिस्टर अगर श्रापको न मिलें तो आप कह सकते हैं, लेकिन ग्राप कहते हैं कि प्राइम-मिनिस्टर हमें मिलें । मैं ता कहुंगा कि ग्राप प्राइम-मिनिस्टर को मिल सकते हैं, भ्राप जाते हैं, चिट्ठी लिखते है, बैठकर बात करते हैं, सब कुछ करते हैं। आपका भी उतना ही अधिकार है प्राइम-मिनिस्टर पर क्योंकि प्राइम-मिनिस्टर सिफं कांग्रेस का नहीं है, प्राइम-मिनिस्टर सारे हिन्दु- [ब्री दरबारा सिंह] स्तान का है, जिसमें ग्राप भी ग्राते हैं। तो ग्राइये, इक्ट्ठे होकर बात कीजिए।

महोदय, मैं तल्ख बाते नहीं करना चाहना, तल्ख बातें बहुत कर सकता हूं ग्रौर कुछ ग्रादिमियों को ऐसा खड़ा कर सकता हूं कि वे बैठे ही न, शोर मर्नाते रहें। ऐसी बातें हैं मेरे पास लेकिन मैं उस तरफ नहीं जाना चाहता । एक हमारे जो स्राज माननीय सदस्य बोले हैं, मैं उनकी वाकस्थित के तौर पर कहना चाहता हूं कि बरनाला साहब को क्यों हटाया ?ग्रगर मैं बरनाला साहब की हिंस्दीक: बताऊंत बहुत देर लग ज्ाी, इस लि! सर्फ इतना ही कहना चाहता हूं कि बरनाला साहब के जो मिनिस्टर थे, उनके खिलाफ क्या कुछ नहीं था, एक बात । दूसरी बात, यह कि, जिनको हम कहते हैं कारपोरेशन या बोर्ड, उनमें जिन म्रादिमयों को रखा था, उनके नाम ग्राप देख सें भीर जहां-जहां भारती हुई है, किसी भी किस्म की भारती हुई हैं, उस भरती में कीन लोग रखे हैं, कम्युनल लोग रखे है था नान-कम्युनल रखे हैं या दूसरे लोगों को रखा है। मैं ब्राज इस बात की पूरे तौर पर कहता हूं, मुझे इसमें कोई शक नहीं है कि यहां नकसान हुन्ना, दूसरे सुवों में कहीं हुन्ना होगा नकसान । लेकिन यह किसकी जिम्मेदारी हो जाती है ? राज्य सरकार की कि वह देखें कि वह अफोर्ड करके कितना कुछ उसको देना चाहिए या नहीं देना चाहिए। यह जिम्मेदारी उसी सरकार की है जिस प्रदेश में यह हो, बहु देखे उनकी तरफ कि क्यों भागकर यहाँ आते हैं त्रौर फिर बोग़स चीजें करते हैं ग्रा कर। मैं समझता हं कि सख्त एक्शन लेना चाहिए सरकार को एडमिनिस्ट्रेटली क्यों कि लोगजो देहात से निकल कर ग्रा रहे हैं, एकक म्युनिटी के लोग नहीं, बल्कि दोनों कम्युनिटी के लोग ग्रा रहे हैं। ये देहात से निकल कर महर की तरफ क्यों भ्रा रहे हैं इसके पीछे एक बहुत वड़ी बात है। उसको समझकर ग्राप ग्रांगे चलें। श्राइए बैठिए हमारे साथ बात कीजिए । अगर कोई तजबीज है तो बताइए । हम भी ग्रापके साथ चलकर कहेंगे। लेकिन ब्रापके पास तो सिर्फ

गाली-गलौज करना रह गया है । यह बरा कहने के लिए हम आपके साथ नहीं है। होना तो यह चाहिए कि इस बात के लिए हमें यह रास्ता निकालते हैं। किसी ने यह नहीं कहा । मैंने टायपार्टाइट की बात इसलिए कही थी कि वहां जो कुछ हुआ है, अगर उस्की एक-एक बात मैं बताऊं तो पता चल जाएगा कि प्राप एक ग्रुप की मदद कर रहे है। रिडण्डेंट क्यों हुए हैं ? एव्सोल्यटली दो ग्रुप हैं। यह डेमोक्रेसी किसने खराब की हैं। हम डैमोकेंसी को मानते है। प्रेमीडेंट रूल नहीं चाहिए, यह बात ठीक है, लेकिन प्रेसिडेंट रूल लगा क्यों ? 117 मेंबर थे भौर 117 में ने श्रकाली पार्टी के 73 थे। हमने कब कहा कि न बनाम्रो मौर जो सरकार बनायी वह ब्रापस में एक-दूसरे के खिलाफ खुड़ी, एक-दसरे के खिलाफ वयानवाजी हुई । एक कहता है कि सरकार बिल्कुल निकम्मी है। वह कहते थे हम ठींक चला रहे हैं। वहतो ग्रापस में लड़ते रहे। हमने कब कहा था कि हमारे साथ श्राकर मिल जाओ। हमने तो इश्यु-ट्-इश्य कहा कि अगर ठीक बात कहेगे तो मानेगे **ब्रौर गलत वात कहें** तो नहीं मानेगे। इस बात के लिए सरकार और हम उसके साथ हैं। लेकिन हुआ उदा है ? वहां लोग दो ग्रुपों में बट गए। एक को नाम बरनाला ग्रुप और दूसरा बादल ग्रुप हो गया । ग्रब उसको छोडा तो लोग कहते हैं कि क्यों छोड़ा ? मैं कहता है सरकार ने सोचा कि यह ग्रादमी शायदे नार्मलसी ले ग्राए । पहले उसके स्थालात का कुछ पता था । वह कुछ बैलेंस उनमें रख सकता था। जब छोड़ा तो बजाय इसके कि वह श्रपनी बात कहे, उसने टेरेरिस्ट्स की बात कहनी शुरू कर दी। नतीजा यह हुआ। कि वह रिडण्डेंट हो गया है। श्राप उसको अपनर करने के लिए उसके पास चले गए हैं। ऐसे ही दूसरे लोग चले गए हैं। हमने कब कहा, किसने कहा है कि आप बरनाला को हटा दो । बरनाला तो खुद हटे हैं, अपने हालात से हटे हैं, अपनी वजह से हटे हैं, अपने कर्मों से हटे हैं। हमने उनको नहीं हटाया क्योंकि उन्होंने एक ऐसी सरकार बना दी जिसको हम टेरेरिस्ट कहते हैं। माफ कीजिए, मेरे दोस्तों ने

टेरेरिस्ट की डिफनीशन दी है, ब्राप उन बिफिनीणंस में मत जाइए । टेरेरिस्ट एक ही किस्म का होता है जो पाकिस्तान से हथिथिर लेकर, पैसा लेकर, ताकत लेकर हमारी सरहद पर ग्राकर बेचारे गरीब लोगो के घर में घुसकर उनकी मां-बहनें सबको करल कर जाए। वह टेरेरिस्ट है। दूसरे किस्म का कौनसा टेरेरिस्ट है ? यह आप मुझे बताइए । यह कहकर आप छट नहीं सकते । मेरी भ्रापसे गुजारिश है, रिक्वेस्ट है कि हम एक बात को सामने रखें कि हम उस पंजाब में जो हिदुस्तान का हिस्सा है, उसके बारे में बैठकर फैसल। करें जिससे कि वहां स्राराम श्राए श्रीर हिंदुस्तान में जो तत्व गडबडी पैदा कर रहे हैं--जो रोजनलिजम, कास्रोजिम जो उठ रहा है, उसकी हम ठुकाई कर दें। ग्रगर हम सिर्फ **मुखा**लिपत के लिए मुखालिपत करेंगे वो एों ही कहते रहेंगे - ग्रौर कुछ बनेगा नहीं । जय हिंद ।

THE VICE-CHAIRMAN (SHRI HANUMANTHAPPA): The House is now adjourned and we will meet again at 2.43 P.M.

> The House then adjourned lunch at forty-three minutes past one of clock.

The House re-assembled after luflph at forty-five minutes past two of the clock. [The Vice-Chairman (Shri Jagesh Desai) in the Chair.]

SHRI K. MOHAN AN .(Kerala): Mr. Vice-Cnairman, Sir, it is once again my painful job to take part in the discussion on the Punjab issue. I am equally sympathetic to my esteemed colleague, Mr. Darbara Singh, ex-Chief Minister of Punjab, who, as always, has • made another unsuccessful attempt to defend his party iind the Government on this issue. I think it is the twelfth or thirteenth time wnen both Mr. Darbara Singh and myself have taken part in the discussion on the Punjab

problem. Perhaps this will be mj farewell speech with my taking part in this discussion on Punjab with a heavy heart.

President Proclama-

tion under Art. 356 re. Punjab

Si?, the Government is seeking an extension of another six months for the President's rule in Punjab. The Governor's report mentioned by the hon. Home Minister here says that the situation in Punjab is not favourable for conducting an election in that State. I do not want to ask who is responsible for this. situation because everybody knows that. But there is no mention what you are going to do to make the situation favourable what is your action plan on. this? Unfortunately there is no mention about this in the Governor's repot as well as in" the statement made by the hon. Minister on the floor of the House. If I am not wrong the Minister has mentioned that now everything is all right thero all the sections are working in a well-coordinated form and if they now conduct the elections, the morale of the now working in various sections coordination will come down. That means that if Military regime is there, it is all right, the morale will boost and every thing will be all right In a democratic setup, we cannot accept such an equation that conducting an election will deteriorate the siuation.

S5r, again, I would like to mention that in May 1987, after dismissing the Bsrnala Government and imposing President's rule in Punjab, it was claimed by Government that continuance of the Barnala Government In power wa3 harmful to the - future of the State and it was difficult to maintain law and order in that State; that was why the Government was forced to dismiss that Government and impose President's rule in the State. But, unfortunately.

President proclamation under Art. 356 re. Puniab

[Shri K. Mohanan] in tlie last one year, I do not want to repeat all these tnings what is the improvement? What is the situation today? As it better than what it was during the regime of Barnala Government? I do not think anybody will claim like that. The latest reports are so disturbing. The latest reports that have appeared in the Press are that aiong the Pakistan border in a particular area, in some 20 square kilometres, or something like that area, Khalistanis are concentrating and they are goijig to declare their own state from that particular strategic point.

Now again you are asking for extension of President's rule for another six months. But there is no improvement in the situation, and these types of developments are taking place there. Aroraji has mentioned the other day here regarding the smuggled arms now to the State even in the passenger planes from foreign countries. Unfortunately, the Government of India is still not saying what steps it is going to take to solve this situation. The latest developments are more serious than the developments are ever before.

It shows that even now the Government is not prepared to take Parliament and the people into confidence. Everybody knows, it is an open secret that the Government has some land of contact with terrorist groups, various terrorist groups in Punjab. For the last two, three montha you are having discussions with these various groups through some mediators or in some other way. But you never discussed these matters with the Opposition parties or you never disclosed or discussed these matters in Parliament. Everybody knows that the Akal Takht Chief, Priests and some other 40. I

detenus were relased from the JodhpiJ." Jail on the basis of these discussions. I do not know that what the impression or the understanding of the Government was when it released the Akal Takht Chief, Mr. Jasbir Singh Kode. Immediately after his release, he made a statement that he would not allow the terrorists to make the Golden Templa a hide-out.

But the recent development shows that even the high priests and the Akal Takht Chief are prisoners of the terrorists, and the Golden Temple itself is changing into an arsenal of terrorists and hide-out of terrorists. This is a new development. So, there is no meaning in campromising with the extremists, and there is no meaning in dialogue with them at this point. That is what I would like to mention.

Sir, I do agree that the Pakistani and the imperialist forces complicated the Punjab issue more and more. But not only the foreign elements and the Pakistani or imperialidi elements but also the Government of India itself is complicating this situation. The people holding, high offices and handling the issue with narrow, partisan, political interest, all of them, are also equally responsible in complicating the situation.

Earlier it was a WTP, everybody knows. Now he is not in office. Now another WTP is complicate here He is trying to I can understand the grievances issue. of Mr. Darbara Singh. Darbara Singhji here mentioned that the Akali Government. Mr Barnala's Akali Government had collapsed because of their inner squabbles. Sir. may I humbly ask you what happened to your Ministry, who forced you to resign? I know everybody knows, a genuine grievance on your part is

these against the .earlier WIP. Now you are attacking him in the AICC session. I can understand your genuine grievances, but I would like to know wnether the attitude and approach of another VVIP, who is holding the change of Home Ministry, helpful to solve the problem. Even now the ruling party and its leaders are more interested in their political interests than the larger narraw interest of the country. That is why I am saying, of course, foreign forces are behind this problem, but at the same time the role that is being played by the-ruling party leaders, especially 'from Punjab, is also a factor complicating the issue. From the beginning the Congress (I) approach was not to solve the issue. Everybody wanted his own hold. They want to build up their own empire in Punjab. That is why I say you have created such a situation and have complicated the issue. Now, you the Opposition: are asking Please prescribe what is the remedy to solve it. Shri Darbara Singh just now asked the opposition to tell rim the remedy. is no ready-made remedy here with us, but from Mrs. Gandhi's time onwards Opposition from time to time submitted so many suggestions and all tfae time you nave rejected them. Even after the Longowal-Rajiv Gandhi Accord, there was ample time to solve the problem, but you dragged in unecessary elements into the issue and throttled every effort to implement the Accord. You must see whether the Accord your duty to tell us. Even now you are not prepared to take Parliament into confidence. example, after President's For declared a Parliamentary was Consultative Committee on Punjab was constituted. In the absence of an elected legisla-

ture, this is a constitutional obligation to discuss the matter about the concerned State. I am also a Member of this committee. But after constituting it, the. Committee never met. At least before submitting the Annual Budget of that State to this House, .you must have discussed it in that Consultative Committee

re. Punjab

SHRI GHULAM RASOOL MAT-TO" (Jammu and Kashmir): It is not Consultative Committee, it is Advisory Committee.

SHRI K. MOHANAN: Yes. but 1 think it is known as Parliamentary Consultative Committee. This is the respect you nave shown to Parliament. You never called the Consultative Committee to deliberate on the problems of Punjab in the absence of an elected Government there. That shows you are not prepared to take Parliament into confidence.

The Minister is now seeking' another six months' extension, but I do not know what they are going to • do without these S1X months. If necessary they will again amend the Constitution. They will again seek another six months' extension, but this process will not do anything to solve the problem. I do agree that at this juncture the problem will not be solved within one or two or three months.

May I know what action 3 P.M. plan you have in your mind, what steps you would take to normalise the situation? At present there is no proposal on your part at all. So many reports appeared in the press but from the Government side authoritatively there is no proposal at present. Simply you are coming to us for the extension of President's nile in that State and thig will not solve \*\*we problem. Thank you.

tion under Art. 356 re. Punjab

भी राम चन्द्र विकल (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, , मैं ग्रापको धन्यवाद देता हूं जो अपने मुझे पंजाब जैसी गंभीर समस्या पर अपने विचार प्रकट करने का भ्रावसर दिया । महोदय, इसके पूर्व श्री मीहनन और यशवंत सिन्हों के वक्तव्यों से यह साबित होता है, जैसा कि उन्होंने स्वय माना है कि पंजाब की स्थिति गंभीर है ग्रीर पहले से ज्यादा गंभीर है। जब इस कट सत्य को हमारे माननीय सदस्य नानते हैं कि वहां पर स्थिति गंभीर है तो उन्हें इसी गंभीरक्षा से यह भी मान लेना चाहिए कि पंजाब में चनाव की. स्थिति है ही नहीं । जब वे वहां की स्थिति को गंभीर ग्रीर पहले से बदतर मानते हैं तो वहां पर चुनाव का वातावरण है ही नहीं यह भी एक कटुसत्य है<sub>.</sub>। मैं अरापकी इस बान से सहमेल हूं कि स्थिति गंभीर है और इसलिए 6 महीते स्रीर राष्ट्रपति का शासन वहां पर बढाया जा रहा है। चनाव का माहोल वहां पर सचमुच में नहीं है ग्रौर इस बात को सारे विरोधी दल के लोग भी मानते हैं, श्रंदर से मानते हैं दिल से मानते हैं। किन्तु सदन में कभी कभी बातें कुछ ऐसी होने लगती हैं कि दिल से उस वात को मानते हुए भी उस चीख के विरोध में कहने लगते हैं। लेकिन मैं इतना जहर कुड़ना चाहुंगा कि जैसा कि यशवंत सिन्हा जी भीर मोहनन जी ने भी कहा है ब्रीर इसारे दरबारा सिंह भी ने भी खुलकर कहा कि यह एक राष्ट्रीय समस्या है। अंजाब की समस्या एक राष्ट्रीय समस्या है भीर इसी दृष्टि से हमें इस पर सोचना भी चाहिए। यहां पर कुछ ग्राक्षेप लगावे गये लेकिन मैं कहना चाहता हूं कि इन तच्यों से सारा सदन और सारा देश परिन्ति है कि देश हित में जब भी जरुरत पड़ी मेरी पार्टी ने हमेशा राष्ट्र कः पार्टी से ऊपर समझा है। दरबारा सिंह वहां चीफ मिनिस्टर थे, उनको बड़ां से हटा दिया गया । क्योंकि हमारे लीडरों का विचार था कि वहां परहमारी पाटी रहे या न रहे लेकिन बहा पर शांति स्थापित होनी चाहिए । इसलिए दूसरों को भी मौका दिया जाय । अपर वह बहां की सप्तस्या का समाधान कर सकते हैं तो यह बड़ी ग्राच्छी बात है। तो वे

अपने चीफ मिनिस्टर को देश हित में सिकफाइस कर सकते हैं। दरबारा सिंह उसके बाद वहां चीफ मिनिस्टर नहीं रहें। उसके बाद वहां बरनाला साहब चीफ मिनिस्टर हुए। उन्होंने बरनाला साहब को वहां की चीफ मिनिस्ट्री दे दी लेकिन वह भी नहीं चली। ..(ब्यववान)

श्रीवीरेकः वर्मा (उत्तर प्रदेश) : जनतानेदी। (व्यवधान)...

श्री राम चन्द्र विकल : लेकिन बह भी नहीं चली । तो क्या किया जाता। वे भी चल नहीं सके। यह आराप भी मानते है। वहां पर उस समय हालात इस तरह से बढ़ गये थे जिसका समाधान मुश्किल था। तो इस तरह से हमने ग्रंपनी गवर्नमेंट हटाकर देश हित में दूसरों के। मौंका स्थित। इसी तरह से देश हित में हम ने अपनी सरकार को हटाकर, मीर कासिम को हटाकर शेख अन्दल्ला को वहां का चीफ मिनिस्टर बना दिया। इस प्रकार हमारी पार्टी के लीडरों ने हमजा पार्टी से ऊपर उठकर राष्ट्रीय हित में सोचा है। उन्होंने हमेशा पार्टी के हित को पीछे रखा है ग्रीर देश हित को सर्वोपरि माना है। ... (ध्यवधान)...

श्रा घटल विहारी वाजपेयी : मालवीय जी कह रहे हैं कि क्या आप केन्द्र में भी ऐसा ही कुछ करेंगे ?

श्री राम कह विकल : केन्द्र वें श्रापको कोई शिकायत होगी यह श्रापका का ख्वा : हैं। केन्द्र में हमने आप क तीन साल मौका दिया था और उस सरकार में श्राप विदेश मंत्री थे। तीन साल श्रापका शासन चला ...(व्यवधान)...

श्री वीरेन्द्र वर्मा: जनता ने मौका दिया ।

श्रो राम चन्द्र विकल : वह मौका हमारी गलितयों से मिला यह एक सच्चाई है। लेकिन फिर जनतः ने श्रापको वैसे ही हटा दिया । हमसे कुछ गलितयों हुई थी, इस कः हमार लीड़रों ने भी माना है ग्रीर उन गलितयों के कारण ग्राप तीन साल के लिये सत्ता में ग्रा गथे। लेकिन ग्राप खुद चले गये, हमारी पार्टी ने ग्रापको नही हटाया। ग्रापका कोई प्राइम मिलिस्टर तय नहीं हो पा रहा था।

पहले मोरारजी भाई प्रधान मंत्री हुए । लेकिन लीडरों में ग्रापस में झगडाँहजा म्रार इसतीन वर्षी में म्राप अपना प्रोडम मिनिस्टर तय नहीं कर सके । किसका कसूर है। चौधरी चरणसिंह ग्रौर बाब् जगजीवनराम अब स्वर्ग में हैं। झगड़े होते रहे श्रौर बाद में चौधरी चरण सिंह प्रधानमंत्री बने । लेकिन क्योंकि उनका पालियामेंट में बहमत नहीं था इसिनये हट गये । आप इन ढाई-तीन सालों में प्रधानमंत्री के बारे में भी तय नहीं कर सके तो जनता के लिये ब्राप क्या करते। इस बात को जनता ने समझा श्रीर हमें सत्ता में ले भाई। हम डेम:केसी में विश्वास करते हैं । लेकिन ग्रब जनता अगर हम से नाराज भी हो जाये तो इस समय स्थिति ऐसी है कि ग्राप इकट्ठे होने की स्थिति में भी नहीं हैं। यह हमको मालुम है कि ग्राप इक्ट्ठेहोने की स्थिति में नही हैं।

श्री वीरेन्द्र वर्मा : ग्राप पंजाब पर बोलिये।

भी राम चन्द्र विकलः यहतो जरा ग्रटल जी ने छेड़ दियाथा इसलिए मैं **य**ह कह रहा हूं। मेरी पार्टी राष्ट्रीय हित में पार्टी को पीछे रख कर राष्ट्रीय हित को ध्यान में रख कर चलती है जाति धर्म को छोड़ कर ग्रागे बढ़ कर हमारी पार्टी सन्वती है। हमारी पार्टी ने ग्रमुख निहाल सिंह को दिल्ली का चीफ मिनिस्टर बना दिया, बरकतल्ला खान को शाजस्थान में गवनर बना दिया, गफ्फूर साहब को बना दिया । धर्म, जाति से क्रमर उठ कर हमारी पार्टी ने हमेशा -हमेशा धम निरपेक्षता ग्रीर सेक्लरिज्म को सर्वोदरि माना है। पंजाब की समस्था जटिल है इसमें कोई दो राय नहीं है। सब इस बात को मानते हैं। यह सिद्ध हो गया कि पाकिस्तान से ट्रेनिंग पाए हुए लोग जो इन दिनों ग्रातंकवादियों के नाम से पंजाब में हत्याएं कर रहे हैं। यह दख की बात है ग्रौर सही बात भी है कि ब्रातंकवादी किसी पार्टी को देख कर हत्याएं नहीं कर रहे हैं चाहे जनता पार्टी के लीडर मारे गये हैं, कम्युनिस्ट पार्टी के लीडर मारे गये हैं श्रीर कांग्रेस के भी मारे गये हैं तथा ग्राम जनता के निरंपराध लोग निरीह लोग बाजरा में बैठे हुए सड़कों पर चलते हुए ट्रेन में जाते हुए श्रीरतों ग्रीर बच्चों को भी नहीं हशा गया यह लोग जो हत्याएं करते हैं यह पाकि-स्तान से ट्रेनिंग ले कर ग्राते हैं यह पेशेवर लोग है यह वहां की सरकार से तनस्वाहें पाते हैं। यह सारी दुनियां में मध्बित हो चुका है। इसलिए इन लोगों का मुकाबला करने के लिए राष्ट्रीय स्तर पर हमारे विरोधी दलों को सरकार के साथ सुधी मतभेद भूला कर सहयोग चाहिये पंजाब के सवाल पर कम से कम कोई राजनीति नहीं बरतनी चाहिये । दसरा मैं गवर्नमेट से कहना चाहता हूं कि सुरक्षा समितियां नाई जाएं। ग्राप उनको वैसे ही भ्राधुनिक हथियार दीजिये जैसे ब्राघ्निक हथियार ब्रातकवादियों के पास हैं जो हमारे बाजारों में दुकानों पर बैठे हुए लोगों की हत्याएं करते हैं। यह एक उपाय हो सकता है। वहां के ऐसे लोगों को ऐसी सुरक्षा समितियों के सदस्यों को जिन पर भ्रापको पुरा भरोसा है उनको ग्राप ग्राधुनिक हथियारों को दे प्राप हथियार उन लोगों को ही दें जिन पर भ्रापको भरोसा हो कि यह लोग उन हथियारों का दुरुपयोग नहीं करेंगे ग्रीर देश भक्तों को मारने के लिए उनका इस्तेमाल नहीं करेंगे। इसलिए मेरा कहना यह है कि ग्राप यह सूरक्षा समितियां ग्रामों में बनाएं। मैं इस राधका हं कि सेनाएं हमारी सीमाओं की रक्षा के लिए पहनी चाहिये। हमारे जो शतु देश हैं उनकी निगाह हमेशा भारत के लिए गुलत रही है वे भारत में धर्म के नाम से, जाति के नाम से इन डाकराते हैंताकि हम सेनाको लाएंडग्रार्डर परलगा दें और हम ग्रपनी सीमाग्रों की रक्षा जस्दी से न कर सकें लेकिन हमारे देश की जनता बहुत ही सावधान है। मुझे किसी भी विरोधी दल की नीति पर जरा भी सन्देह नहीं है । मेरा कहना यह

President ProcTxmatwn under Art 356 re. Punjab

## [श्री राम चन्द्र विकल]

है कि देश संकट के समय में सब एकमत हो कर चलें ग्रीर पाकिस्तान की सीमा पर जो ट्रेनिंग पा रहे हैं स्राधुनिकतम हथियार ला रहें हैं ग्राज भी ग्रापने घोषणा सनी कि उनको पाकिस्तान से हथियार मिल रहे हैं इस सब को देखते हुए हम को सूरक्षा समितिया बना देनी चाहिये श्रीर पंजाब में जो राप्ट्रपति शासन 6 महीने के लिए बढ़ाना है उसे बढ़ा दिया जाना चाहिये श्रीर उसका समर्थन विरोधी दलों को बिना किसी दलगत राजनीति के कर देना चाहिये। चुनाव की स्थिति से वह भी वाकिफ है। किसी भी पार्टी को यह हक है कि वह यह कलेम करे कि हमारी पार्टी गवर्नमेंट बना सकती है। कोई भी पाटी सामने ग्राए जो गवनंमेंट बना सकती हो हम तो उसी दिन राष्ट्रपति शासन हटवा देंगे। कोई पार्टी सदन में डिक्लेग्रर करे कि हम गवनेमेंट बना लेंगे। इस सच्चाई से इंकार नहीं करना चाहिये। पंजात की सीमा के बारे में पाकिस्तान के बारे में चाहे गुजरात हो, काश्मीर हो हमारी जनता में ग्रात्म विश्वास पैदा किया जाए और सर्वदलीय कमेटियां बनाई जाएं सरका समितियां भी वनाई जाएं पहले भी सर्वदलीय सम्मेलन हुए है पंजाब में कम्यनिस्ट पार्टी के साथ मिल कर भी हुए हैं सब पार्टियां मिल कर गई हैं। पुंजाब के गांवों में माहोल ग्रच्छा बना 🔾 फिर जिस दिन भटल जी ग्रीर वर्मा जी कहें हमारे कम्युनिस्ट लीडर कहें सच्चार्ड से कोई पार्टी दावा कर दे कि चुनाव कराया जाए तो हम राष्ट्रपति शासन को जल्दी से जल्दी हटा देंगे लेकिन श्राज की हालत में तो राष्ट्रपति शासन को बढाना ही न्यायोचित है। इन शब्दों के साथ मैं राष्ट्रपति शासन को बढ़ाए जाने के प्रस्ताव का समर्थन करता हूं।

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Mr. Vice-Chair-man, Sir, we are happy to note that the tenor of speeches of the Congress benches has changed. They are not speaking in the manner in which they spoke when they wanted to impose President'g Rule. They said, Bar-

nala has failed. He is not controlling the terrorists. His ministry has become corrupt. These arguments are not there because you have become wiser. You said that during Bar-nala's regime terrorism was taking a very high tolL Throughout the fourteen months, there were only 656 killings. But in the\* month of March only, the killings were 299. The man in the street knows that the situation has deteriorated. Any person who glances at dailies sees death, uprooting of families, extortion of money and complete lawlessness Punjab. The SGPC and the Akali Dal have been made irrelevant and all the gurudwaras are now under the" control of Sikh extremists who are using them for anti-national activities. They openly display their \veapons in the authority have been converted into the hide-outs of extremists and separatists. prepared to take action, had taken action. Because of that he became a 'tankhia'. But what have you done? This is a question, What all you you must ask yourselves. wanted, the Parliament has given you. Twenty-four times you have come before Parliament and asked for powers. Twentyfour times such powers have been given. can quote. After all these, what is the picture today? I today you, I shall just take you through the newspaper items. Satyapal Dang, a respected leader, has stated that the police chowky at village Subra received a threatening letter from terrorists. The chowky has been deserted. The entire staff has shifted to a nearby CRP post. A similar threatening letter was received by the police post in Alagaon. The in-charge proceeded on leave for twenty days and others shifted to the nearby CRP chowky. These incidents are a measure of the downward drift in Punjab. Like that I can go on narrating one by one. "Punjab violence 31 lives", one day. claims "Armed infiltrations

into Punjab with the complicity Of Pakistan are increasing". "Five infiltrations closely following one another n«ar Pakistan's border observation posts took place during the past one month. In the encounters, the Border Security Force exchanged heavy fire with the miscreants killing one suspected Pakistani national and a few Pakistani rangers and injuring several infiltrators. Considerable quantity of arms including AK-47 rifles, ammunitions and explosives and other material were recovered". Just as our friend said, 20 kilometres of border, they want to declare as Khalistan. The situation is extremely grim and grave. The terrorists indulge in indiscriminate killings with impunity in broad day-light and in crowded areas. They are moving freely carrying sophisticated arms. They have acquired an ample number of AK-47 assault rifles. AR-15 American carbines, rocket launchers and Stinger missiles. In the same way, the Golden Temple is being fortified. That is yesterday's news. For the first time after the Operation Blue Star, terrorists are engaged in constructing fortifications at vantage points inside the Golden Temple. Today's "Hindu" says even outside the Golden Temple they have started fortifications. In spite of giving all the powers requesting you, asking you, to seal the borders, you have not taken care of the security of our country. How can we have confidence? In the same way, I can tell you many more things. The entire nation is concerned because Qf tne grave situation that has developed. The security of the country itself is in danger. From platforms you say that forces of imperialism are set for destabilsing the country. You also claim that Opposition parties are hand in glove with destabilising forces. Now destabilisatio-n ig staring in your face % Punjab. You spoke of Pakistani training camps, Pakistani infiltrators and terrorists crossing the border, etc. and therefore, wanted extension of President's rule by

another six months. You dared not point to imperialism. It is the imperialist forces which divided our country into India an<sup>^</sup> It i< the imperialist forces Pakistan. which want to destabilise our country; not only here in the northeast, everywhere. You are not in a position to say that imperialist forces are there behind all this. You are not in a position to say in the United States of America several Congressmen are openly supporting the terrorists. This is the real picture. That is why everybody is concerned about the danger to the integrity of our country. have forgotten to talk about the Panthic Committee operating from Pakistan, the Panthic Committee which represents all terrorists is operating from Pakistan. .Step by step your policies have intensified the pommunal divide in Punjab. They liave not helped to bring about com-rr.unal peace. forgotten the democratic You have approach, the people's approach, reliance On the people, to rouse the people, to save the unity, and integrity of the country. Punjab had played a glorious role in the national You have forgotten the movement GADDAR heroes, the ordinary peopJe who bared their chests in Jallianwallah Bagh; you have forgotten Bhagat Singh and the Hindustan Socialist Republican Army. You have forgotten these traditions. The peasant, the worker, ig even today rising robustly and terrorists' onslaught and is facing the on normal life and giving us carrying, production in both agricultural and industrial sectors. You do not care to remember him. You also do not recall the spirit of Kalisari where Hindus, Muslims and Sikhs shed their blood together and they refused to be separated; they were prepared to be killed. This is the spirit, the essence, of national movement, and you have forgotten it. That is why you find no answer to the situation. You are changing your betarying your opportunism at every stage. I want to tell you in all humility every

#### [Dr. G. Vijaya Mohan Reddy]

attack of yours on the democratic forces has resulted in the raising of the head of fundamentalism and reactionary forces in our country. Take the example of Kashmir. You forgot to tell us that it was the Congress Government which brought in G.M. Shah in Kashmir. For what purpose, the Treasury Benches alone know. Corruption was rampant. There was encouragement during that regime of cgmmunal forces. Every deserter became a Minister under G. M. Shah. What has been the result? You wound up that experiment when you saw that it was going beyond control and you went in for elections in alliance with Farooq Abdullah. And the result was disastrous. As elections took place, the Jamaite-Islami and Muslim United Front bagged 40% of the votes in Srinagar Valley. That is the loss. In the same way, you dismissed the Barnala Government on Ihe ground that it could not cope with terrorism and clamped the President's Rule. You thought that the ouster would bring you votes in Harvana. But you know the results I You had to go to the Kurukshetra and how much battered you are, you know and we know. But, at the same time, you lost your initiative m Punjab also. What about the Rajiv-Longowal accord? What has become of that? Three Commissions were there. Today, we do not know what the position of Chandigarh is. What about the river waters dispute? We do not know what has been stated by the Erady Commission on that. We also do not know when the SYL canal would be completed. Can you give any rePly to- these points? You have dissolved the Punjab Assembly? For what purpose? Today, you say you do not have any alternative. People are asking to whom they should go for the redressal of their grievances. What did the' MLAs do? You said that the MLAs were interfering with the administration, with

the glorious administration that you set up and on that ground you dissolved the Assemblj and thereby you cut off your connections with the people of Punjab. These authoritarian steps are not going to be of any help to you.' You have released Mr Jasbir Singh Rodc who has been elected ag the head priest in the Sarbat Khalsa of January, 1986. Are these things going to be the solution Of the problem? The solution lies in mobilising the people. You enact the Dandi march now. But that was the greatest mobilisation of the Indian T?»eople to fight, against ^ke Bntvahexs. There should be popular mobilisation, both inside and outsida Punjab. The Punjabis as well as others are prepared to take on that responsibility and the Opposition parties are always ther who would be able to tackle the problem and face the brunt of the situation because the integrity of the country is in danger. Now, one point more, the last point.

re. Punjab

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Last point only.

DR. G. VIJAYA MOHAN REDDY: Yes. You have always been saying, "However high a person may be, ne will be punished". I would like to ask you one thing. After the division of the country, the gravest crisis and the greatest crisis was when atrocities were committed during the Delhi riots and the reply which has been given by the Government itself is that 2,733 persons were killed in Delhi during November, 1984. What is the action that }'ou propose to take in this regard? Till now no action has been taken. You have released forty Jodhpur detenus. Why. not all? Sir/l have a paper cutting with me. It says that Shri Rajiv Gandhi told a group of editors that ne c°uld not release all the Jodhpur detenus and commute the sentence of the remaining army jawans who were convicted for desertion and make other concessions unilaterally because if he gave them away all these, he would

not have been left with anything for bargaining! So, you have reduce^ the Punjab problem to a bargaining counter! Herw" can you solve the problem of Punjab? How - can you get into the heart of a rickshaw-puller or any ordinary citizen? How can you enter into the heartg of the ordinary people, the workers and others? Release all the Jodhpur detenus. Then punish the persons who are responsible for the Delhi riots. Work on the Longowal Accord. Have a Round Table Conference of all the parties. Let all sit together. The country is in danger. Realise that. Thfe Opposition is prepared to take the challenge, please act towards "this goal.

With these few words, I conclude.

THE VICE-CHAIRMAN (SHRT JAGESH DESAI): Shri Atal Bihari Vajpayee.

श्री प्रदल बिहारी वाजपेयी : महोदय, पंजाब में घडी की सुई पूरा घुम गयी है। ऐसा लगता है कि हम जहां से चले थे वहीं फिर से पहुंच गए हैं। पंजाब में स्वर्ण मंदिर को ग्रातंकवादियों से मुक्त करने के लिए सेना भेजने का सरकार को एक दुर्भाग्यपूर्णनिर्णय करनापड़ा था। उस समय यह प्राणा प्रकट की गयी थी कि भविष्य में किसी गुरुद्वारे को या किसी पूजा के स्थान को हथियारों का भ्रड्डा नहीं वनने दिया जाएगा। श्रातक-वादियों और विघटनकारियों द्वारा उसकी पविव्रता भंग करके उसे देश के विरुद्ध प्रयुक्त होने का ग्रवसर नहीं दिया जाएगा। लेकिन प्राज ग्रम्तमर में क्या हो रहा है ग्रातंकवादियों ने फिर से स्वर्ण मंदिर परिसर पर कब्जाकर लिया है।वे मोर्चाबंदी कर रहे हैं। ग्रापस में लड़ रहे हैं। परिसर के श्रंदर निर्दोष को गोली का शिकार बनाया जा रहा है। ग्रगर ग्राज के ग्रखबारों पर भरोसा किया जाये तो हमारे सुरक्षा वल स्वर्ण मंदिर परिसर के बाहर खाइयां ग्रौर खंदकें खोद रहे हैं। यह कहा जा रहा है कि परिसर को ग्राबादी से अलग कर देना चाहिए। क्यायह कदम 1984 में उठाना जरूरी नहीं था? पंजाब में भ्राज स्थिति फिर से बिगड़ गयी है भ्रीर हम जहां से चले ये फिर से वहीं पहुंच गए हैं। इसके लिए कौन उत्तरदायी है?

उपसभाध्यक्ष जी, हम इस सदन में बैठकर चर्चा करते हैं कि धर्म ग्रीर राज नीति को अलग किया जाना चाहिए। हम यह मांग करते हैं कि धर्म श्रीर राजनीति को अलगकरने के लिए कानुन बनाया जाना चाहिए, लेकिन पंजाब की समस्या को हल करने के लिए राजनीति धर्म की शरण में चली गयी है। कहां हैं पंजाब के राजनीतिक नेता ? दरबारा सिंह तस्वीर में नहीं हैं, वेग्रंत सिंह तस्वीर में नही हैं, बरनाला भी तस्वीर में नहीं हैं, बादल भी तस्बीर में नहीं हैं। तस्वीर में हैं ग्रकालतस्त के जत्थेदार सरदार जसबीर सिंह रोड़े झौर नई दिल्ली में कौन तस्वीर में है--जैन मुनि सुशील कुमार । प्रधान मंत्री नहीं हैं। जैन मुनि सुशील कुमार जोकि पिछले साल ग्रमतसर सर गए ये श्रीर झातंकवादियों से परिसर में बातचीत कर रहे थे, उन्होंने दावा किया था कि वे समझौता कराने में सफल हो गए थे, गृह मंत्री बटासिह ने कह दिया कि मुनि सुकील कुमार से हमें कुछ लेना देना नहीं है। वह बापिस क्रा गए। सारा मामला ठंडा हो गया। भारत सरकार उन जैन मृनि सुशील कुमार की शरण में गयी है। वया भारत सरकार के पास पंजाब का कोई हल नहीं है । राज्यपाल यह कहते हैं कि प्रधानमंत्री के पास हल है.। प्रधान मंत्री कहते हैं कि राज्यस्मल के पास हल है।

उपसभाध्यक्ष महोदय, पंजाव की समस्या के तीन पहलू हैं। निस्संदेह कानून और व्यवस्था का पहलू भी है। निस्ंद्रुक्त लोगों की हत्या बंद होनी चाहिए। लोग गांवों से उजड़, रहे हैं। शहरों में शरण ले रहे हैं। अंगर शहरों से लोगों ने भागना शुरू कर दिया तो इस देश के सामने भयंकर परिस्थिति पैदा हो जाएगी। आतंकवादियों को कुचेलना होगा। मुझे

[श्री अटल बिहारी बाजपेयी]

खशी है कि जनता पार्टी के जो नेता भाज बोले उन्होंने कहा कि जो खालिस्तान के लिए लड़ रहे हैं उनके साथ समझौता नहीं हो सकता। जो गोली के बल पर देश के नक्शे को बिगाड़ना चाहते हैं, उनका सामना करना होगा। लेकिन ब्राज यह सरकार सामना नहीं कर पा रही है। ग्रब तो दोष देने के लिए बरनाला नहीं है, भ्रब तो केन्द्र जिम्मेदार है। ब्रम्तसर में क्या हो रहा है ? गुरदासपुर में क्या हो रहा है ? ग्रगर सुरक्षा बल अपर्याप्त हैं तो आज सुरक्षा बलों को, सेक्युरिटी फोर्सेज को मजबूत क्यों नहीं किया जाता ? श्रगर उन के पास ग्राधनिक हथियार नहीं थे जो मातंकवादियों के हथियारों का मुकाबला कर सकें तो उन्हें ग्रधिक अच्छे हिथियार क्यों नहीं दिए जाते ? ग्रौर ग्रगर जरूरत हो तो इन दोनों जिलों में सेना की सहायता क्यों नहीं ली जाती ?

मैं पंजाब में सैनिक शासन की मांग नहीं कर रहा हूं, लेकिन सुरक्षा बलों की मदद के लिए, सिबिल ऐडिमिनिस्ट्रेशन की सहायता के लिए सेना का प्रयोग करने में सरकार को हिचकिचाहट नहीं होनी चाहिए। ग्रगर स्थिति काबू से बाहर हो गई तो पता नहीं कौन से कठार कदम उठाने पड़ें।

पंजाब की समस्या का एक पहलु कानन ग्रीर व्यवस्था का पहलू है, लेकिन दूसरी बात यह है कि यह च्नौती कानून मीर व्यवस्था की नहीं है, पंजाब में कुछ लोग देश की ग्रखंडता ग्रौर एकता को तोड़ना चाहते हैं, उनके मंसूबों को विफल करना होगा। हर कीमत पर हिन्दू सिख एकता कायम रहनी चाहिए। पंजाब की जनता को वधाई है कि इन सारे सवालों के बावजद भी उसने हिन्दु सिख एकता कायम करके दिखायी है दिल्ली के दंगों में जो कुछ हुन्ना, मुझे ताज्ज्ब है भजन लाल जी, हरियाणाँ में एशियांड के समय में जो कुछ हुआ, उसकी लीपापोती कर रहे हैं। मुझे याद है कि ब्राडवाणी जी ने यह मामला इस सदन में उठाया था और गृह मंत्री श्री सेठी ने इसके लिए सदन में माफी मांगी थी कि हरियाणा में जो कुछ हुमा वह खेदजनक है, लेकिन हर सिख को बेइज्जत करना जरूरी नहीं था। मैंने कहा था उस समय कि ग्रगर तलाशी लेनी है तो सबकी तलाशी लो। मगर जो सेना में रहकर देश के लिए बलिदान करने वाले हैं उनको पुलिस का सिपाही बेइज्जत करता है तो दिल में गुस्सा पैदा होता है श्रीर श्रगर गुस्सा पैदा होता रहेगा तो श्रातंकवादियों को श्रलग थलग करने की नीति सफल नही होगी। प्रातंकवादी मुट्ठीभर हैं, उनके खिलाफ सबको खड़ा करना होगा। इसके लिए सब लोगों को साथ लेकर चलना पड़ेगा।

महोदय, यह जो दूसरा पहलू है वह है एकता ग्रीर ग्रखंडना का ग्रीर तीसरा पहलू है वह राजनीतिक पहल् है। प्रधान मनी को यह तो पंजाबे समझौते में चंडीगढ पंजाब को देने का वायदा नहीं करना चाहिए था, अगर बामदा कर लिया था तो दे देना चाहिए था। अगर चंडीगढ पंजाब में आ जाता तो देश में रहता। लेकिन पंजाव को चंडीगढ़ नहीं मिला, हरियाणा को पानी नहीं मिला ग्रीर देश को शान्ति नहीं मिली। यह कौन सी राजनीति है? प्रधान मंत्री से समझौता किया लेकिन ईमानदारी में उसका पालन नहीं किया। प्रधान मंत्री ने उस समझौते की नर्ड व्याख्या की, जनरल ग्ररोड़ा पौजुद थे। प्रधान मंत्री ने कहा कि पंजाब ऐकाई का मतलब यह है कि पंजाब को चंडीगढ़ तब मिले जब हरियाणा को इतना ही बड़ा पंजाब का कोई इलाका दे दिया जाए। फिर उन्होंने साफ साफ कहा कि हरियाणाः को श्रबोहर ग्रौर फाजिल्का मिलना चाहिए। हमने उनसे पूछा क्या श्रापने ये बातें संत लोंगोवाल के सामने साफ कहीं थीं, अगर कही होतीं तो समझौता नहीं होता। लेकिन उन्होंने सोचा पंजाब में शान्ति हो गई, समझौता हो गया, पंजाब में प्रकालियों की सत्ता हो गई, ग्रपना सिरदर्द टल गया। अब हरियाणा की चिन्ता करो, हरियाणा में भी कांग्रेस पार्टी की चिन्ता करो। इसीलिए जब मिन सुशील कुमार पहली बार पंजाब में गए तो उनकी योजना

को स्वीकृति नहीं मिली क्योंकि हरियाणा में चनाव होने वाले थे। कांग्रेस चुनाव भी होर गई श्रीर पंजाब भी भयंकर संकट की क्रांधी में फंस गया है। मेरा निवेदन है कि इसको राजनीति से मत जोड़िए। मेरा निवेदन है कि इसको दलगत स्वार्थ से अलग रखिए। मेरा निवेदन है कि पंजाब के संकट को बढ़ाकर कल चुनाव जीतने के बारे में स्वप्त मत देखिए। यह खतरनाक खेल है। यह ग्राग से खेलने के बराबर है। चुनाव ग्राप जीत गए,1984 में लोकसभा में चार सौ से ज्यादा सीटें मिल गई। देश की हालत बिगड़ रही है, पंजाब काबु से बाहर जा रहा है। हमने सुझाब दिए थे। दरवारासिंह जी यह नहीं कह सकते कि विरोधी दलों ने सुझाव नहीं दिए' ग्राप यह कह सकते हैं कि हमने सुझाब माने नहीं। ब्राटिकल 249 के श्रन्तर्गत जो प्रस्ताव श्राया भारतीय जनता पार्टी प्रकेला विरोधी दल था जिसने ग्रापका साथ िया, परन्तु उस प्रस्ताव को ग्रापने रही की टोकरी में फेंक दिया। सीमा तब तक सील नहीं होगी जब तक सीमा पर सिक्यूरिटी बैल्ट नहीं बनगी। लोगों का ब्राना-जाना रोकना होगा। सिक्य्रिटी बैल्ट क्यों नहीं वन रही ?

् उपसभाष्यक्ष जी, अव-अत्र पंजाब की हालत बिगड़ती है सरकार ग्रपनी विफलता पर पर्दा डालना चाहती है, तब-तब पंजाब के मामले में पाकिस्तान के हस्तक्षेप की जोर से चर्चा होती है। यह चर्चा मैं 1980 से सुन रहा हूं। ज्ञानी जैलसिंह जी जब गृहमंत्री थे, वे फारेन हैंड कहा करते थे।

ठाकुर जगतपाल सिंह (मध्य प्रदेश): में जानना चाहता हूं क्या यह सत्य नहीं है?

श्री घ्रटल बिहारी वाजपेयी: मैं इस पर क्रा रहा हूं। मेरा निवेदन यह है कि ग्रगर सरकार मुनिश्चित है, मुझे नहीं जानकारी दी गई, मुझे विश्वास में नहीं निया गया। प्रधानमंत्री ने विरोधी दलों के सामने वह दस्तावेज नहीं रखे, वह सब्त नहीं रखे जिनके श्राधार पर पाकिस्तान को कटघरे में खड़ा किया जा सके। लोकिन मैं इस मामले में सरकार पर

भरोसा करने के लिए तैयार हं। लेकिन मैं पूछना चाहता हूं कि इस मामले को पाकिस्तान के साथ हाईस्ट प्रिम्रांरिटी के मामले के रूप में क्यों नहीं उठाया जा रहा । भारत के विदेश सचिव गए ये पाकिस्तान में प्रधानमंत्री के विशेष दूत बनकर । क्या दिदेश सचिव का विदेश सचिव होना काफी नहीं है, उसको प्रधान-मंत्री के दुत की पृष्ठ लगानी जरूरी है। मैं उस मामले को नहीं उठा रहा । मैनन गए पाकिस्तान में किस बात पर बात करने के लिये ? पंजाब में पाकिस्तान के हस्तक्षेप पर बात करने के लिए नहीं, ग्रफगानिस्तान पर वात करने के लिए। पंजाब पहले है या ग्रक्तगास्नितान । पाकि-स्तान का हस्तक्षेप पहले है या अफगा-निस्तान के मामल में भारत की भूमिका। अभी देश के रक्षा सचिवों की बात होने वाली है, पाकिस्वान के हस्तक्षेप के सवाल पर नहीं, सियाचीन के सवाल पर । मैं मानता हूं ऋफगानिस्तान भी महत्वपूर्ण है, सियाचिन का मामला भी हल होना चाहिए लेकिन सवाल, उपसभाध्यक्ष महोदय। प्रिआंरिटीज का है । इसलि मुझे शक हता है। सरकार इस मामले का दढ़ता के साथ उठाना क्यों नहीं चाहती, पाकिस्तान को दनिया भर में बेनकाब क्यों नहीं किया जा रहा है। पाकिस्तान सार्क का मैम्बर है, सार्क ने समझौता किया है टैरारिज्म के खिलाफ । आप सार्क के सदस्य देशों से कहिए कि पाकि-स्तान का ग्राचरण रोकें।

विदेश मंत्रालय के एक अफसर ने मुझे बताया कि जब हमने पाकिस्तान के साथ उनके हस्तक्षेप का मामला उठाया तो उन्होंने कहा कि हम हस्तक्षेप बंद करने को तैयार हैं ग्रगर भ्राप सिंध में हस्तक्षेप बंद कर दो । मैं नहीं जानता कि सिंध में भारत सरकार हस्तक्षेप कर रही है या नहीं कर रही है, मैं नहीं जानता। प्रगर कर रही है तो गलत बात है। लिकन यह बात केवल ग्रफसरों की बात नहीं है, यह बात पुराने विदेश सचिव श्री वेंकटेश्वरत ने ग्रापने भाषण में कही है। हम पाकिस्तान से दो ट्क बात करें।

tion und^r Art. 356 re. Punjab

श्री अटल बिहारी बाजरेगी अगर पाकिस्तान सचमुच में मदद दे रहा है और भारत की तोड़ना चाहता है तो पाकिस्तान के साथ दोस्ती नहीं हो सकती, फिर अफगानिस्तान पर बात नहीं होगी, फिर सिथाचिन पर बात नहीं होगी। यह शत्रुतापूर्ण भार्रवाई है, आप इसे दृढ़ता के साथ उठाते क्यों नहीं। प्रधानमंती पाकिस्तान जनरल जिया को टेलीफोन करते हैं अफगानिस्तान के मामले पर, पंजाब के बारे में नहीं। वठाइये दृढ़ता के साथ:

लेकिन इस म्गालते में मत रहिए कि पंजाब की सारी परिस्थिति के लिए धार्क-स्तान का हस्तक्षेप जिम्मेदार है। पाकिस्तान परिस्थित का लाभ उठाने की कोशिश कर रहा है। उन हस्तक्षेप से परिस्थिति विगड़ेगी। लेकिन यह हमारे घर का मामला है, यह हमारीं ऋपनी विकलता है, इस विफलता को • ठीक तरह से समझने की जरूरत है और कदम उठाने की अरूरत है। परमात्मा के लिए ग्रगले चुनाव पर नजर रखकर पंजाब के मामल को चनाव का मुद्दा मत बनाइये। हो सकता है **ग्राप** चुनाव फिर से जीत आएं, फिर पंजाब की स्थिति आपके गले पड़ी रहेगी। हम ऐसे सवालों का पार्टी की कसौटी पर नहीं दखत । हमें दुख हुन्ना कि हम पंजाब की चर्ची कर रहे हैं ग्रौर चर्चा शुरू होने के बाद ही जिस तरह से ग्राज विदाः हो गया। स्वेरे हम हरिजनों की, वनवासियों की बात कर रहे थे। मारा सदन इस पर एकमत है कि उनके साथ न्याय होना चाहिए, उन्हें ऋधिक प्रतिनिधित्व मिलना चाहिए, फिर वह बात पार्टी के झमेले में उलझ गई।

ां महोदय, ब्राज तो राष्ट्रपति राज है, क्या ब्राल पार्टी पालियामेंटरी डेलिंगशन पंजाब नहीं जा सकता, या प्रधानमंत्री पंजाब नहीं जा सकते? ब्लू स्टार के बाद मैंने स्व० श्रीमती इंदिरा गांधी को पन्न लिखा था कि जो कुछ पंजाब में हुआ है उसका पश्चातीप करने की जरूरत है। ब्राप स्वण मन्दिर में विरोधी दलों के नेताओं को भी ले जाती तो हम स्वण मिस्टर में खड़े होकर यह कहते कि जो कुछ, हुन्ना वह भविष्य में नहीं होने देंगे। जो कुछ हुन्ना है बहुत गलत हुन्ना है। श्रीमती इंदिरा गांधी ने मुझे पर लिखा था कि मैं बूटा सिंह जी को साथ नहीं ले गयी तो विरोधी दल के नेताओं को क्यों ले जाती। प्रधान मंत्री क्या विरोधी दल के नेताओं के साथ बैठ कर पंजाब के बारे में एक राष्ट्रीय नीति नहीं बना सकते? लेकिन नीति कैसे बने?

एक मामले को और कह कर खत्म करूंगा। यह मामला उठाया जा जुका है। इस का खंडन नहीं हुआ। खंडन हुआ है मगर कर्नावस करने वाला खंडन नहीं हुआ। आंडजरवर 24 अप्रैल, 1988। जनरल अरोड़ा ने यह सवाल उठाया था कि अफगानिस्तान से जहाज़ में भरकर गोला-बाहद और हिथियार लाये गये हैं। उनमें एक राकेट भी था। जो पंजाब में राकेट चलाये। जा रहे हैं उसी तरह का राकेट था। श्री धीरेन भगत जिम्मेदार संवाददाता है। उनकी रिपोर्ट है:

Caches of arms, including rockets, are being smuggled into India from' Pakistan — not by terrorists but by the Indian secret services.

In ari extraordinary incident which could throw light on the Rajiv Gandhi Government's recent actions in the Punjab, the "Observer" has discovered that the Research and Analysis Wing (RAW) India's external intelligence outfit, has been receiving secret consignments of arms. On the afternoon of Thursday the 19th November, 1987, an alert security man at the Indira Gandhi International Airport in New Delhi spotted bullets rolling out of a crate which had arrived on an Indian Airlines flight from Kabul. The crate was one of a large consignments, 23 crates according to my information, 22 crates according to airlines freight records. (Interruptions)

श्री हरवेन्द्र सिंह हंसपाल (पंजाब): बाजपेयी जी यह सबने पढ़ा हुमा है।

Statutory Resolution

seeking approval of

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श्री वीरेन्द्र वर्मा: पढ़ा है तभी तो बता रहे हैं।

भी प्रदल बिहारी वाजपेयी : क्या श्राप मानते हैं यह सही है ? सरकार ने इसका खंडन नहीं किया है।

भी हरवेन्द्र सिंह हंसपाल : किया है।

श्री ग्रटल बिहारी वाजपेयी: यह खंडन नहीं है कि यह खबर गलत है। इस खबर में डिटेल्स दी गयी हैं कि इंदिरा गांधी इंटरनेशनल एयर पोर्ट पर एक्सर इंडिया के जहाज से केट ग्राये। उनका र्राजस्टर्ड नम्बर भी है। श्री जसवंत सिंह जी ने सवालों के दौरान उन नम्बरों को कोट किया था। फिर उस ऋट को लेने कौन आया? मैं तो पढ़ कर दंगरह गया। मैं नहीं समझता सारे सदस्यों ने पढा होगा।

The examination revealed more than dropped According to infor- mation bullets obtained by the "Observer an eyewitness claims there was at least one rocket launcher in the crates.

A dispute began between customs and security, each claiming the credit for what they believed to be an incredible discovery of terrorist contraband. As the appreciation letters were being written out - letters that would help the officials to claim a reward - a man in civilian clothes identified himself to Neogi as an operative of RAW. He claimed this was Government property and whisked away the crates before security men could open them Neogi's and make ajj inventory of the contents. According to the freight records, these crates were collected from the cargo warehouse the following day. The crates bore two addresses. The sender'B address was given: Director-General, Communica-

tions, Pul-e. Bag, Hea, Amoomi, Kabul. The consignment was addressed to the Director General Communications, Sanchar Bhavan, New Delhi, संचार भवन , नई दिल्ली में कोई डायरेक्टर अनरल नहीं है। ये केट कहां गयें ? ग्रागे रिपोर्ट में लिखा है कि पंजाब में एक केट सी० छार० पी० पोस्ट पर फंका गया एक दिन ५हले । पोस्ट वाले बच गये मगर दूसरे दिन पंजाव में इमर-जेंसी घोषित करने का विधेयक लोकसभा में पेश किया गया। मैं नहीं जानता यह सही है या नहीं लेकिन यह सरकार की डिबिलिटी पर प्रस्त चिह्न लगाता है।

ग्राप जानते हैं कि ग्रातंकैवादी इसका कैसे उपयोग कर रहे होंगे। अपप जानते हैं कि हमारे मन में कैसी आशंकाएं उठ रही हैं। लोगों का यह विश्वास करने का जी चाह रहा होगा कि सरकार इस तरह के काम करा रही है। इस संबंध में सर-कार ग्रीर प्रतिदक्ष के बीच में इस तरह का विवाद नहीं होना चाहिए। लेकिन **ब्रा**पने नवम्बर में दिल्ली में हुए दंगों के हत्यारों को सका नहीं दी। ख्रापने जोधपुर के नजरबंदों को छोड़ा, मगर ट्कड़ों में छोड़ा, बहुत देर में छोड़ा। ग्रभी भी जो निर्दोष हैं उनको छोड़ देना चाहिए मगर दोषी को सजा मिलनी चाहिए। फौज के जो भगीड़े थे उनके खिलाफ अगर कोई हिंसा का आरोप नहीं है तो उनक साथ नरमी बरितए। लेकिन ग्राप किस घड़ी की प्रतीक्षा कर रहे हैं। ब्राप पंजाब में ग्रंधेरे में टटोल रहे हैं, किन्तु कर्त्तव्य विमृद्ध हो गये हैं, स्रीर इस कि-कर्त्तव्यविमुड्ता के कारण ग्रापको दिखाई नहीं दे रहा है। ग्राप सोचते हैं कि किसी भी परिस्थिति का अन्ततोगत्वा चुनावो के समय लाभ उठा कर फिर उससे बहुमत प्राप्त कर लेंगे। यह सोचने का तरीका ग्रत्यन्त दुर्भाग्यपुर्ण है। इस तरह से पंजाब की समस्या कैसे हल होगी। कहीं ऐसा न हो कि पंजाब की स्थिति काबू से बाहर चली जाये।

re. Punjab

President proclamation under Art. 356 re. Punjab

SARDAR JAGJIT SINGH AURORA: Mr. Vice-Chairman, while recognising that there is no alternative to the extension of the President's rule in Punjab in the present state, I still oppose this motion on moral grounds and because of the Governmental responsibility for bringing the situation to such an intractable state.

In the last one year of President's rule, the Government has utterly failed to handle the situation effectively. Leave alone finding a solution, it hag made the problem more intractable and complicated. If there were good reasons to sack the Akali Dal Government last year for unsatisfactory . performance, as is often claimed, there are even more cogent reasons for the present Government to resign for the dangerous situation it has created to the integrity of the country. The imposition of horrendous and suppressive measures, distinct from the rule of law, has made the Government more unpopular than ever. Whereas I condemn the wanton killing of innocent people most strongly, by the militants, I cannot accept the imposition of State terrorism as a justifiable policy.

Let us now consider the latest situation. The halfhearted stab at the political initiative hag turned out to be a damp squib. The imposition of emergncy to coincide with the release of the Head Priests made the task of the Akali Dal Jathedar more difficult. To further jeopardise his credibility with the extremists, Shri Azad, the General Secretary of the Congress Party, lauded him as being more moderate than Sardar Prakash Singh Badal. I fail to understand as to what was, the occasion to make such a pronouncement.

I would draw Government's attention to the special mention I made on 29th April about the arrival of several crates of arms and ammunition by a scheduled Indian Airlines

flight from Kabul at Indira Gandhi Airport Delhi on 19th November 1987, which was obviously meant for and collected by Research and Analysis Wing personnel. Government has given no written explanation so far t0 my special mention. Does it propose to take the same attitude as was taken by the Cabinet Secretary that he could neither deny nor confirm it? Or is it a reason that the Government has not yet worked out a "cover-up" plan? This news has created much doubt and a great deal of apprehension in the minds of the people specially in the Punjab. I would urge the Government to permit a short-duration discussion on this subject to bring out the true facts in the open. The present Government denial through the UNI nas not satisfied

In the last few weeks, the Government actions and pronouncements have, caused much confusion and aJarm.' There appears to be no clear-cut policy. It appears that the Government is just floundering while inexorably heading towards a disaster. I hope, by now, the Government has worked out a comprehensive action plan in detail; if possible, timebound; as to how this problem is going to be resolved step by step. Mere Presidential Rule, howsoever long the period may be, or, more repressive measures or continued State terrorism are not going to resolve this issue. I would urge the Government again that a practical solution to xhis continued violence neither lies in direct confrontation — bullet for bullet nor in bargaining with the terrorists alone. Please remember that the moderates cannot be ignored as irrelevant. The people of Punjab believe in the integrity of the country and are, therefore, moderates. How can you ignore their views and sentiments and talk only with the militants? I consider that this is a device to devide the Sikh community more.

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In spite of the extremely strong and strident pronouncements about Pakistan, one is not clear whether "the Government has incontrovertible proof about the perfidy of that country. If so, why does not the Government place on the Table of the House the detailed proof? In fact, why not publish a White Paper and circulate it to all concerned and also take up this matter with the United Nations, if possible? Unrestrained and strident speeches do not achieve results. In fact, they result in loss of dignity and worsen the relations needlessly.

In spite of the tall claims, I maintain that President's Rule smacks of a dictatorial attitude. All efforts by the sdministrative machinery to win friends and influence the public have been superficial and cannot overcome the roja-praja barrier. Only a democratically-elected Government can j really bring about a participative atmosphere.

There are only two courses open for the Government. One is, — this has been tried now long enough — to carry en with the repressive measures with greater force and vigour. But this cannot, and will not eradicate violence. Nor can it give any solace to the poor public who are the rf~'al sufferers. Only the other day, a few bereaved Hindu families came to see me with their young children. They related their tale of woe; very heartrending; how the terrorists had killed their near and dear ones. This is really condemnable. But what is worse is, they were equally condemning the greed and inefficiency of the para-military forces who have failed to protect them. When the people wanted assistance, they wanted to be paid for

Therefore, the second and the only chance for the Government is to establish its credibility and sincerity with the people of Punjab by removing their hurt and anguished feelings. I am not going to go through all those steps again because they have been

mentioned time and again but they seem to fall on totally deaf ears. Unless you can make the Sikh community feel accepted and valued, it is not going to achieve their confidence. To admit mistakes and undo wrongs requires great qualitieg of generosity and good leadership. It needs a great man who can stoop to conquer. Rigidity and false pride cannot solve the problem. You can win a massive mandate on slogans but you can govern successfully only by inspiring trust and being just.

I suggest that the Government gives itself a time frame, that is, in the next six months for which you are asking the extension you will be able to solve this problem, you have a detailed plan to solve it, and if you fail, you must admit-that you are unfit to govern this country. I am sure your days are numbered. No amount of contrived populist slogan-mongering will be able to hide ^our disastrous performance.

To end up, I would like to support the recommendations first made by hon. Shn Yashwant Sinha in his very able maiden speech and now the hon. Member from BJP, who has made a very inspiring speech and said that this is a national problem and it is necessary that all parties must get together to find a solution. It is not entirely a home affair for the Congress Party.

श्री बीरेन्द्र बर्माः उपसभाध्यक्ष पहोद्यः 24 जुलाई, 1985 में जब तत्कालीन श्रकाली दल के नेता सरदार लोंगोवाल माहव ने और प्रधान मंत्री जी ने पजाब की समस्या पर समझौता किया तो देश को खुशी हुई लेकिन श्रातंकवादियों ने 20 दिन पश्चात् हिन्दू सिख एकता पंजाब और देश में शान्ति श्रीर व्यवस्था स्थापित करने वाले शान्ति के मसीहा की हत्या कर दी।

# [उपसभाष्यक्ष (श्री सत्य प्रकाश मानवीय) पीठासीन हुये]

जाहिर है कि स्नातंकवादी पंजाब में शान्ति ग्रीर व्यवस्था नहीं चाहते हैं। जाहिर है कि उनकी डिक्लेयड पालिसी है कि वह खालिस्तान चाहते हैं ग्रीर इसीलिए पंजाब के दोनों अकाली दल शिरोमणि गुरुद्वारा प्रबन्धक समिति भी वहां बेकार है दोनों प्रकाली दल भी बेकार हैं ग्रीर वहां मान्यता है पंथक समिति की जो खालिस्तान में विश्वास रखती है । वहां मान्यता है ब्रातंकवादियों की ब्रोर यह सरकार के सामने चुनीती है। दो ग्रकाली दल हैं। मान्यवर मैं प्रशंसा करूं<sup>मा</sup> सरदार सूरजीत सिंह बरनाला की जब भी पंजाब में बेंगुनाह लोगों की हत्याएं होती है तो वे उनकी निन्दा करते हैं भर्त्सना करते हैं कंडम करते हैं लेकिन उसके इलावा कई भी श्रकाली दल का नेता अथवा पंथक समिति अथवा मुख्य ग्रन्थी कोई भी इन हत्याग्रों की निन्दा नहीं करता है भर्त्सना नहीं करता है।

निर्दोप भीर वेगुनाह लोगों की हत्याश्रों P.M. को कन्डेम्न नहीं करते हैं। मान्यवर,

जिस समय देश की श्राजादी की लडाई लड़ी जा रही थी, धर्म के नाम पर नफरत का प्रचार करके तत्कालीन मुस्लिम लीग के नेतास्रों ने देश का बंटवारा कराया । श्रंग्रेज हक्मरान जो उस समय गुलामी के जमाने में थे मुस्लिम लीग को उनका ब्राशीर्वाद था ग्रौर हमारा दुर्भाग्य है कि वह पाकिस्तान ज। ग्राज ग्रातंकवादियों का ट्रेनिंग दे रहा है, हथियार दे रहा है, हर प्रकार की सहायता भी दे रहा है, उस पाकिस्तान को ग्राज श्रमरीका का ग्राझी-र्वाद पात है। अमेरिका में भी टेनिंग मिली है ग्रार ग्रमेरिका भी यह चाहता है कि हिन्दुस्तान का पुनः बंदवारा हो जाये । मैं माननीय गृह मंत्री जी से ऋपने सुझाव की दृष्टि से कहना चाहंगा कि इस इध्य पर हमारा दिमाग साफ ह,ना चाहिये। चाहे पालियामेंट का प्रस्ताव हो चाहे भारत सरकार की यह बोषणा हो कि किसी भी कीमत पर भविष्य में देश का विभाजन बर्दाश्त नहीं किया जायेगा ।

पूरा देश, देश की समूची जनता, सारे राजनैतिक दल इस इण्यू पर भारत का समर्थन
करेंगे, भारत सरकार की नीति का समर्थन
करेंगे। ग्रातंकवादियों को भी यह जानकारी हो जाए कि भारत का ग्रामे किसी
भी प्रकार का कोई विभाजन देश में एक
भी व्यक्ति बर्दाश्त करने के लिए नैयार नहीं
है। यह मान्यवर मेरा पहला मुझाव है।
श्राप इसके ऊपर ग्राना स्पष्टीकरण ग्राने
उत्तर के समय पर देंगे कि गरकार की
क्या नीति है?

re. Punjab

दूसरा मान्यवर, मेरा यह सुझाव है कि पिछले 8-9 साल से पंजाब की स्थिति बिगड़ी है। जब निरकारी वावा की दिल्ली में हत्या हुई थी तो उसके बाद से कभी धर्मयुद्ध कभी कुछ, निरन्तर हालान खराब होते चले गये। 8-9 वर्ष हो चुके हैं।

उपसभाध्यक्ष (श्री सत्य प्रकाश मालवीय) अप्रैल, 1980 में हुई थी ।

श्री बीरेन्द्र वर्माः तो पूरे ग्राठ साल हो, जाते हैं। बरनाला सरकार ऋगर नाकाम-याब रही है बकाल श्रापके...

श्री कल्पनाथ राथः देसामत कहिए। सही बात बोलिए।

श्री बीरेन्द्र बर्मा: सड़ी व ला की भादत है जोर सही ब लेंगे। तो बरनाला सर-कार ग्रागर ग्रापकी दिष्ट से फेल रही है जिसके कारण ग्रापने हटाया तो सन् 1986 ई. में 520 श्राविमयों की हत्याएं हुई ग्रार साढ़े तीन महीनों में पहली जनवरी, से 14 श्राप्रैल तक जो मरकार ने एक प्रश्न का उत्तर दिया है उसके मुता-बिक 61; व्यक्तियों की हत्याएं हुई । इनमें ग्रारतें भी हैं, बच्चे भी हैं ग्रीर श्रादमी भी हैं ग्रीर सभी सभी बेगुन ह हैं। खेत पर काम कर रहे थे, ग्रापने मकानों पर सो रहे थे उनकी हत्याएं हुई हैं, निर्मम हत्याएं की गयी ग्रीर मुझे दु ख हैं कि कोई भी पंयिक कमेटी, कोई भी

re. Punjab

श्री कल्पनाथ राषः क्या किया जाए?

भी बीरेन्द्र वर्मा: जैसे इच्छोगिल नहर की कैनाल उन्होंने बनाई है, उन्हीं लाइन्ज पर ग्रापको कुछ न कुछ ग्रपनी सुरक्षा की व्यवस्था यह मान करके करनी है कि पाकिस्तान नफरत पर बना है। नफ-रत का लगातार 40 साल से प्रचार कर रहा है। अपनी शनित से कई जूना बाहर वह अमरीका से हथियार लेता रहा है और वे सारे हिन्दुस्तान के खिलाफ इस्तेमाल हुये ग्रौर ग्रागे भी लेगा ग्रौर वे हिन्दुस्तान के ही खिलाफ इस्तेमाल होंगे । इसलिए वहंगर स्यायी नेचर की सुरक्षा की व्यवस्था करनी चाहिए । मान्यवर, जहां तक सवाल है मुरक्षा व्यवस्था का वह वहां पर ग्रापने कड़ी भ्रौर मजबूत कर दी है ग्रौर सुरक्षा व्यवस्था तो पिछले 8 साल से ग्राप कड़ी ग्रौर मजबूत कर रहे हैं, लेकिन हमारे हिमाब से तो वह अब तक हुई नहीं। मान्यवर, मेरा यह सुझाव है कि पाकि-स्तान बार्डर की जम्म-काष्मीर से गुजरात तक की पट्टी को सेना के सुपूर्द करें और विलिस का काम जः बंजाब क गाँव हैं अमतसर है, गुरदासपुर, हे शियारपुरर फिर जपूर हैं इनमें सुरक्षा की व्यवस्था वहां की पंजाब की पुलिस, सेन्ट्रल रिजर्व पुलिस, बाईर सिक्योरिटी पुलिस करे और केवल बार्डर पर मुरक्षा की व्यवस्था सेना के मुपूर्व की जाये । मान्यवर, 26 अर्प्रैल, को माननीय गृह मंत्री जी ने राज्य सभा में 21वें प्रक्त का उत्तर देते हुये कुछ ऐसे उपाय बताए कि जिनकी सेर स्रापने माननीय सदस्यों का ध्यान आर्काषत किया था, उनमें मेरा यह भी सुझान है कि हमारा गप्तचप संगठन उस कद्र दक्ष नहीं है, एफिशिएंट नहीं है जिस प्रकार का होना चाहिये । ग्रब्बल तो ग्राप मान ही लो कि जिस देश के प्रधान मंत्री का करल हो सकता है वहां का गुप्तचर विभाग क्या कर रहा है ? रोजाना पाकिस्तान के ब्रादमी ब्राते हैं भ्रौर पाकिस्तान में टेनिंग लेने के लिए जाते हैं । रोजाना हथियार ग्रा रहे हैं। पाकिस्तान के रेंजर उन म्रातंकवादियों को साथ ले करके यहां ग्राते हैं।

[उ५समाध्यक्ष (श्री जगेश देसाई) पीठासीन हुये]

मेरी ब्रापसे गुजारिश यह है कि गुप्तचर विभाग को ग्रधिक मे ग्रधिक शक्तिशाली दनाएं जो बार्डर पर रहे, किनारे पर रहे। मान्यवर, ग्रगला मेरा सुझाव यह है कि जितने भी वहां गांव हैं पाकिस्तान के दार्डर पर मिले हये सभी गांवों में वायर-लेस की व्यवस्था कराये । दिलेज डिफेस सोसायटीज, कमेटीज स्थापित करें । हिन्दू ग्रौर सिख जो ग्रापके विश्वासपात हैं उनको प्राप हथियार दें ग्रीर ट्रेनिंग भी उनको दें जिससे कि वे अपने गांवों में गड़ों से, म्रातंकवादियों से ग्रामवासियों की सुरक्षा कर सर्वे । मान्यवर, जिस प्रकार के हथियार उन ग्रातंकवादियों के पास हैं, ए के-47 चाइनीज राइफल या ग्रमरीकन ऊजी कमोड़ी गन या स्टिंगर अमरीका का, ये कहां से ऋा रहे हैं ? सारे पाकिस्तान से ग्रा रहे है जो ग्रफगानिस्तान के लिए उसने भेजे थे, वे सारे ग्रापके खिलाप

### श्री वीरे•क्र वर्मा]

पहले भी आये हैं, अब भी आ रहे हैं और ग्रागे भी ग्रायेंगे । इसलिए ग्राप ग्रपनी सीमा को ग्राखिर तक दुरुस्त करें। जल्दी-जल्दी सीमा की सुरक्षा, सुरक्षा बलों की जिनको भी अग्रप रखे उनको जल्दी-जल्दी वदलें क्योंकि तस्करी भी कोई माम्ली नहीं होती । ग्राज ही ग्रखवार में 45 करोड़ रुपए की हीरोइन, हम तो यह समझते थे कि शायद हीरोइन होती हैं पिक्चर्स में। श्रब यह रोज ही हेरोइन का किस्सा हो गया, 50 करोड़ किसी दिन, 45 करोड़ किसी दिन, 25 करोड़ किसी दिन । हथियार भी पाकिस्तान से ब्राते हैं. हेरोइन भी पाकिस्तान से ब्राती है, हीरो भी पाकिस्तान से आता है और सभी मामला वहीं से ग्रा रहा है। इसलिए मुरक्षा को और ज्यादा से ज्यादा मजबत करने की जरूरत है, मान्यवर ।

जहां तक प्रश्न मोबाइल स्ववायड का है। मान्यवर, शुरू से नेकर झाखिर तक झाम्डे मोबाइल स्ववायड झापका निरत्तर धूमता रहे वहां से लेकर वहां तक ताकि गांव वालों को भी सुरक्षा का विश्वास वना रहे और उनके हृदय में भी यह रहे कि यहां कोई धूमने वाला है, अगर कोई बात होगी तो उसको खबर देंगे। इसलिए झाधुनिक हथियारों के साथ मोवाइल आम्बें क्वायड जीपों में, गाड़ियों में मुसल्ला वह घूमता रहे और वह पाकिस्तान के लोगों से, आतंकवादियों से ग्रामवासियों की और सीमावर्ती लोगों की सुरक्षा करे।

मान्यवर, ग्रगर स्वर्ण-मन्दिर में पुलिस चली जाय तो वह अपवित्र हो जाता है, लेकिन गुण्डों से, स्नातंकवादियों से स्त्रीर कातिलों से ? किस तरह से स्वागत किया है उन्होंने, जिस दिन पांच ग्रंथी छोड़े गए? खालिस्तान का नारा लगा कर के, जस परिक्रमा के अन्दर धूमकर ए.के.—47 चाइनी राइफल छोड़कर के श्रीर खालिस्तान का नारा लगाकर के जनका स्वागत किया गया । कैसे टोलरेट किया जाय, कैसे बर्दाग्त किया जाए ? पंधिक कमेटी भी पूरा खालिस्तान में विश्वास रखने वाली है, इसलिए उसे भी प्रवैद्य घोषित करें ग्रोर एलान करें। स्वर्ण मंदिर में ग्रांर स्वण-मन्दिर के ग्रलावा जितने भी

गुरुद्वारे हैं उनकी पिनवता के लिए श्रापको कठिन कदम उठाना ही पड़ेगा, यह तो कुनैन की गोली श्रापको खानी ही पड़ेगी। स्वर्ण मन्दिर और दूसरे जो धार्मिक स्थान हैं उनकी पिनवता को श्राप कायम करें, उनको गुडों से, कातिलों से, श्रातंक-नादियों से मुक्त करें। सारी रात बोर्डर के ऊपर कपर्यू रहे, फ्लड-लाइट भी तेज रहनी चाहिए।

मान्यवर, हक्मनामे सरदार बूटा सिंह के खिलाफ जारी हो सकते हैं तनखैया के और न जाने कितनों को ही तनखैया कह दिया । हमारे बूटा सिंह जी को भी तनखैया का खिताव दिया था और सरदार जानी जैल सिंह जी को भी तनखैया का खिताव दिया था गौर सरदार जानी जैल सिंह जी को भी तनखैया का खिताब दिया था । तो क्या कातिकों को नहीं दे सकते । कोई बातचीत हो, नो मेरा यह मुझाव है कि उसकी तरफ वे ध्यान दें । अगर सुक्षील मुनि जो कोशिश कर सकते हैं तो केवल यह कोशिण करें कि जो निर्दोप व्यक्तियों की निमम हत्याएं हो रही हैं, उनके खिलाफ ये गुरू जो मुख्य ग्रंथी हैं, ऐसे हुक्मनामे छारी करें, जिलसे कि बेगुनाह ब्रादिमियों की हत्याएं न हों।

मात्यवर, मैं छब गृह मंत्री जी में जानना चाहंगा कि क्या वह बताने की छुपा करेंगे कि दिसम्बर, 1986 में, जिसको डेढ़ वर्ष हो रहे हैं, भारत के गृह सचिव और पाकिस्तान के गृह सचिव की आपस में मुलाकात हुई थी हिन्दुस्तान और पाकिस्तान के मामलों में, जो आतंक-वादियों का मामला चल रहा है, इस मामले में ? दूसरा, दिसम्बर, 1986 में जो गृह सचिवों की इस संबंध में बातचीत हुई थी, उसकी प्रगति क्या हुई, और उसके नतीजे क्या निकले ?

मान्यवर, इंफिल्ट्रेशन बढ़े हैं । यही मार्च और अप्रैल में पांच स्थानों पर पाकिस्तान से प्राम्ड इफिल्ट्रेशन भारत में हुई और इस सबंध में सारे अखबारों में निकला । इसलिए मैं ज्यादा और बातें न कहते हुए मान्यवर गृह मंत्री जी से यह भी प्रार्थना करूंगा कि विश्वास स्थापित करने के लिए आपने जोधपुर के बंदियों को रिहा किया, आपने पांचों मुख्य ग्रंथी को छोड़ा और विश्वास ही पैदा करने के लिए

tion under Art. 356 re. Punjab

सन 1984 में जो गुनाहगार भादमी थे. उनके खिलाफ एक्शन क्यों नहीं लिया गया ? मुझ यह कहना है कि जिन ब्राइमियों ने, जहां-जहां भी चाहे दिल्ली में हों, चाहे जबलपुर में हों, चाहे कानपुर में हों, चाहे कहीं भी हों, जो गुनाहगार भ्रादमी हैं. उनके खिलाफ एक्शन लिया जाये। जो गुनाह-गार भ्रादमी हैं उसके खिलाफ एक्शन लिया जो भौर जो मादमी वबदि हए हैं, तबाह हुए हैं, उनकी सहायता की जाये। श्री घटल बिहारी जी ने जो केट का प्रश्न उठाया है, यह गम्भीर प्रक्रन है । मैं इसको दोहराना नहीं चाहता । मैं माननीय गृह मंत्री जी से निवेदन करूंगा कि इस संबंध में सरकार का दिष्टकोण स्पष्ट करें क्रीर जनता के उस भ्रम को निकालने की कोशिश करेंगे।

इन्हीं शब्दों के साथ जिस प्रकार की कार्यवाही चल रही है, मुझे उसकी सफलता में संदेह हैं। मैं उमे असफलता मानता हं। भ्रगर श्री बरनाला को मैं ग्रमफेल मानता हंतो केन्द्र की सरकार को भी ग्रमफल मानता है।

SHRI N. E. BALARAM. Mr. Vice-Chairman, Sir, the hon. Minister is seeking permission of this House for extension of President's rule by another six months in Punjab. Actually I thought that he would give answers to some of the new problems "that have cropped up much later. But, unfortunately, he did not answer any of these problems. Ig there any improvement in the Punjab situation after take-over of the administration in that State by the Central Government? Why is it that de-mroalisation has already set in in the administration especially among the police force? Why are they not acting PO forcefully, so actively like in the past? I am talking only about the repoits that appeared in the press.

· SHRI P. CHIDAMBARAM; I am taking down the questions raised \*n the House.

SHRI 1ST. E. BALARAM: On the 20th of last month in a village very near t0 the border, Ramapura, about five houses have completely destroyed and about ten people were killed. It came in all the newspapers. In Ramgapura village, we got a police station. everything was happening in the daytime the police force closed the door and stayed inside. If you want evident I will give, because I was there. If you go there you will know that. Why did it happen like this? What concrete measures would you take in the future to inspire -the people, to inspire the administration so that we can assuage the feelings of Punjab people to some extent? Suppose cnce again you have extended President's rule there, what more step., are you going to take which you could not take in the last six months, because in the last six months, the entire administration was un.lcr the control of the Centre? You had sufficient time. You are asking again for another six months' time. What concrete measures are you going to take in Punjab? You simply want to extend the time because you do not want to hold the elections there. You will say that the Governor has said like that. We know what is a Governor nowadays. I am not accusing the Governor. How are you utilising the Central power through, the Governors? They are simply your agents, agents, not actually working as political Governors on the basis of the Constitution. I do not want to go into that point now. What I am saying is that the Minister was not answering any of these serious questions which are there in the minds of the public. Now the situation is becoming wo/se than before. I do not want to into the past and make any remarks about the Barnala Government. But now the situation is much more worse than during Barnala's period. Everybody knows that. On one question, I would like to assure the hon. Minister that if you are able to find the

[Shri N. E. Balaraih] solution, all of us would be very-happy about it. Whatever coopera-.tion vcu want on that question, we ar0 always ready for that. Whenever meetings are held by the Prime Minister to discuss the Punjab problem, we are giving positive suggestions according to us. I want to make it very clear. But now this time. I would like to ask the Minister a very pertinent question. I want to make it very clear on one point. As far as nry party is concerned, we cannot agree with" the present political approach of the Government towards the Punjab, problem. I am not saying that tney do not have a political approach. They have a political approach but I am totally opposed to that political approach and I do not think that with that political approach, they can solve the Punjab problem. That is why, I am opposing it. Not that because the Central Government is following that political approach. Now what is the essence of the political approach? I do not want to go into the details. I do not want to do it. The essence of the political approach of the Government now is to appease the theocratic forces, to appease a section of seccessionists, terrorists inside Punjab. I ask the Minister, can he deny that? They were doing it. The very approach has completely been changed over the last four-five months. They are now taking a different political course. You are under the impression that by seeking the help of tntse forces, these theocratic forces, a section Of terorist forces inside Punjab, you can create a new atmosphere, you can come to some agreement with them, you can solve the problem. That ^ v0UT political approcli. You have got the carrot and the stick in your hands. Stick is their because you have passed the emergency section but now you are using the carrot. I do not want to mention anything. What is happening now? What happened to that approach? The people whom you

trusted very much, the people with whom you thought you can come to some agreement, they are creating more problems now for you. You are in a vicious circle. You cannot get out of it. Now they are creating .more problems. Instead of solving the problem, now you have created much more problems because of your new political approach of appeasing the theocratic forces, appeasing the terrorist groups. Now what is happening? Most of the gurdwaras are made fortresses of these forces. I do not say all but most of them. Ac (cording to the newspaper reports, even in the Golden Temple now they are having all sorts of fortification inside. What is happening now? So my first suggestion is, you should give up this path of appeasing these forces. Give it up. You cannot solve this problem like that. You should give it up. You should try it witti the democratic and secular forces inside the country. Then only you can solve the problem, if you go along with these lines, I think, you will be inviting more and difficulties, more and more problems and it will ultimately be a calamity for the whole country and not for Punjab alone. I wish such a course should not be followed by the Government. If I am asked, what is the alternative, we have been suggesting a number of suggestions. We had a discussion. In that meeting, all of us were asking the Prime Minister, why do'nt you at least seal the border? It was about nine or ten months back. We asked, "Why don't you seal the border?". Do you know the reply given to us? It was, "What do you mean by sealing, the border? Do you mean stitching the border?" Your Prime Minister told us, "What do .you mean by sealing the border? Stitching the border?" Then we did not talk anything in that meeting. What is the

meaning in talking there? Now, you are talking about sealing the border, fencing the border. Are you stitching the border?

President Proclama-Hon under Art. 356 re. Punjab

SHRI P. CHIDAMBARAM: We are | not talking about sealing the border.

SHRI N. E. BALAJRAM; You are talking about fencing.

SHRI P. CHIDAMBARAM: I have repeatedly said that I have not used the expression "sealing the border".

SHRI N. E. BALARAM: I am not very much concerned about expressions and all that. am not ah expert like you to escape on semantics. I want the real issue to be tackled. I want the border to be closed down so that infiltration could not take place inside the country. whether you call it sealing or stitching. That is what I want. The whole country wants it. Are you against it? You tell us whether you want or do not want to close the border so that no infiltration takes place. You can say 'yes' or 'no'. I am not going into j the other things. The Minister has | come up with a new discovery that Pakistan is behind this. What is the meaning of it? Pakistan was there from the very beginning. Not only Pakistan. Some American is behind hand Everybody knows it. There are no two opinions about that in this House. This is not a new thing. What I expected was the answer to the question, "What are we going to do to prevent infiltration, to build the confidence of the masses inside the country, inside the State?" This is the point I am going to raise. Unless you are able to create a new atmosphere by building confidence inside Punjab, you cannot solve the problem. What we require is a political solution. The path pursued is totally wrong. They must give it up. I will give you one simple example. I asked the Minister on 28.4.1987 a question on the review of the cases Of Jodhpur detenus. I got the answer, "It is under consideration". They have released 40. I am not asking for the release of aU af them. But there are a number of

genuine, innocent people among them. Please release them. This is what we are asking for from the beginning. They are not doing that. At least, please take up the cases against the killings in Delhi on the basis of Punjab. I do not want to take much time, Sir. We were demanding, my party was demanding, still I am demanding, that the Government should organize People's Defence Squads throughout Punjab. 1 am demanding this. Friends can understand what People's Defence Squads mean. They should be organized so that every village can De defended. The police force is demoralised everyday because they know that this path of theocratic forces will ultimately end somewher£ where the police officers who act very well now will not have any place. That is why they are not effective. Thank you.

SHRI A. G. KULKARNI (Maharashtra): Mr. Vice-Chairman, Sir, I stand here to support the resolution which has been brought by the Government. I was not here to hear the very learned speeches made before me. But I heard two or three speeches. I do not want to go into a general discussion on this.

The first point I want to make is about a political solution. I am one with my friend today though usually I do not agree with the Communist party member sitting to my right. I do not think there is anything left for a political solution. We have seen in this country many times when political parties of different hues sit together each pulling in a different direction and ultimately no solution comes out. One says you do this; another says first solve the water problfti; th- third says the Chandigarh problem first afti a fourth says release the detenus first. So, the whole situation must be seen in one perspective. I, therefore, think that

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[Shri A. G. Kulkarni]

there is no political solution available at this stage of time. It might have been there earlier but at least at the present moment there is none available. When Longowal Accord was signed with the Prime Minister, everyone dapped that the prime Minister had taken a perfectly heroic decision and thereby he had changed the tune of the Government of India policy in regard to Punjab. Now suddenly something has gone wrong. Maybe, as my friend said, the implementation Part of that Accord might have been wrong. I can accept that. But I do not approve of any political solution at the present juncture. I do think — previously also I raised this question when we discussed it during Question Hour — if you want to bring the terrorists to the discussion table, they must know that we have the trump card; otherwise, this sort of, appearement is not going to solve. Mr. Chidambaram, please be categorical HI your statement. There is confusion and a rumour is spreading in the country that the Government ig on the verge of talking with the terrorists. For heaven's sake, stop that talk. Today there is another im-proptu statement by Mr. Ribeiro — I have great respect for Ribeiro; he i« a very valiant soldier, a very valiant police officer. He says the time has still not come to enter the Golden Temple. Don't talk like this because it creates more confusion, more reaction. So, Mr. Chidambaram would be well advised to say that Government has got nothing to do with the terrorist^ unless they talk within the framework of the Constitution of this country and unless the terms and conditions are fair. For . that matter, when you talk to anybody, whoever it is, not only terrorists, they should be within the framework of our Constitution.

Then there is another aspect. I again request the Heme Minister. You are taking ad hoc decisions. You had taken a decision to release 40 detenus. Now, having taken a decision to release 40 detenus, g0 ahead and complete that process. Then the Panthic Committee, Rode, the Gurus, who are left out, they have also created a lot 0f confusion. Sushil Muni was trying to do something. He has also become irrelevant in this. Whoever is coming in is becoming irrelevant. I am very sorry to say this; I hope I am not exposing myself.. (Interruptions) What I waiH to say is making the leaders of this country irrelevant is creating a sort of confusion in the process of taking a decision on the Punjab problem. So this ^ another aspect of it. Sushil Muni was there. Their they said they were talking with the moderates. But they W3re not talking with the moderates. And moderates like Badal and Barnala have also become irrelevant. If- is because of some policy difficulty; I do not know. But this should not have happened. But about the implementation part of it, I would say that you should do it. It may be the river waters problem or some other problem. Now, today, Mr. Devi Lai says that he will have Chandigarh because it is a political problem for him. My friends also have a political problem. He says so because it helps him to assert that he will not leave Chandigarh. Naturally, it becomes a political issue for elections. So, this 'political problem mania' has to be put down.

Now, with regard to the security belt, as has been rightly pointed out, it was we here—I was there in the Opposition at that tim(e—who supported the Government for creating a security belt and the BJp also supported it. But we do not know what has happened afterwards. Perhaps, I think, you will clarify whether the belt has been created or established or not and, if not, when it is going to be established. You have now taken powers again \*&

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your hands under the latest amendment of the Constitution. So, you have taken the security belt authority, but you have not implemented it. Do that first so that at least the people will understand that the Government is in a mood to implement a rational policy.

New, I would like to draw your attention, Sir, and through you the attention of the Minister and the various leaders of the political parties to one thing. There is the fallout effect of this problem, the Punjab problem. Now, in this country, if the people, particularly the youngsters, see that terrorism is paying, then everywhere, whether it is Maharashtra or Tamil Nadu or Bihar, this mafiaism, the vicious circle of violence by the youngsters, instigated by various types of politicians, will grow which is a very bad "thing. It is not that some political party or a party like my own is political. Everybody is political and therefore, political means political and these politicians do play their own games and make other political parties irrelevant. So, what I want to say is that if th:s fall-out is there, if the mafiaism created by the Senawallahs in this country is allowed to grow, then the entire concept of integration and the secular character of this country will be demolished. Therefore, I appeal to y°u> Mr. Chidambaram, because you are a young ad--., mmistrator and you have a great future and the young Prime Minister has a great future and you will, convey my feelings to the I hope Prime Minister that the Punjab problem will have its effect on the whole of the country and the fall-out effect of that problem will be there on the whole of the country. Already Senawallahs are there. Whoever they may be, they are there very much. Perhaps I may be more concerned with the Sena's activities in Maharashtra because it ig its active mafia force which is doing all that and in Punjab also there must be

another Hindu Sena and in Bihar there must be another mafia gang. Mr. Kesri, I do not mean you... (Interruptions) ... I mentioned it because he lives near that mafia gang, Sir.

SHRI SITARAM KESRI: Although you are near to the mafia gang!

SHBT A. G. KULKARNI: Therefore. Sir, I am seriously appealing to all my political friends that this fallout effect has to be considered not only by the political parties, but also by the Government and the younger-generation administrators. the youngsters take it into their heads that just by violence, by killing somebody, they can loot the banks, take the law into their hands and do anything they like, then the secular charcter will not remain and you will not be able to maintain the secular charcter and you cannot stop the disintegration of this country. So, you find a solution to the Punjab problem. important point is that the whole country ig being affected. Political parties are becoming irrelevant and democracy is in danger. So. find a solution to the Punjab problem in whatever way you want. Take the bull by the horns—and see that the problem ig solved. But the effect of that on the whole country has to be kept in view and .1 hope, Mr. Vice-Chairman, Sir, the Minister will take cognizance of my feelings. Thank you very much for giving me time. Thank you, Sir.

SHRI ALADI ARUNA alias V. ARUNACHALAM: Mr. Vice-Chairman, Sir, I strongly oppose the Statutory Resolution moved by the hon. Home Minister, Shri Buta Singh, to approve the continuance in force of the Proclamation issued by the President on the 11th May, 1987.

Sir, I basically oppose Article 356. This is an article wh'ch has an anti-federal and anti-democratic eharac\* ter. No other Constitution in the world is having this painful clause, except Pakistan. If. you go through

[Shri Aladi Aruna alias V. Arunachalam]

. the Constitutions of the United States. Canada, Australia and Switzerland, you will find that no federal Government is having the right to remove State Governments. Unfortunately, our founding fathers have incorporated this .clause in our Constitution. Sir, the Government of Indict Act, 1935, also deals with taking the powers of the States as well as taking the power of the Government at the Centre.

[The Vaae-Chaiflman (Shri H. Hanumanthappa) in the Chair]

Government during their The British period incorporated two sections in the Act for of both taking the powers Governments. But -our founding fathers for the comfort of the Centre. conveniently, have incorporated the clause to take the State Government under the control of the President. The Act of 1935 was strongly opposed by the · Congress Party because of these two sections which assign the power to the Governor and the Governor-General to take the control of State and Federal Governments, respectively. The Act of 1935 was opposed by saying that it was a "black" The principle of taking over State Government was opposed during the freedom struggle. But, unfortunately, it is abundantly followed by our Government. That is why I am t0 say that I am basically • opposed to that article, and r register my protest against the article itself. Sir, we know well that in the past this has been utilized not in the interest of the nation, not for protecting democracy, not for protecting the federal principle, but rather t0 protect the interests of the party at the Centre, either Congress or Janata This article\* has been utilised only for the benefit of the party, not for national interest.

Now the question arises whether this article has been properly utilsed

in Hit: case of Punjab or not. Sir, we know well that in the President's Address, Mr. Bamala was laude<sup>^</sup> and complimented by the Government, saying; he has restored democracy, the situation ha3 improved, the en. tire nation would be thankful to Mr. Bamala, and so on. But after some time the Congress Party ig not in a position to tolerate the government of Mr. Barnala. So it removed the Barnala Government from power by utilsing Article 356, but at the same time it did not dissolve the Assembly. But now, Sir, on the eve of the elections 0I the Rajya Sabha the Assembly was 'dissolved for the interest o\*' the party in power at the Centre, therefore, it is totally exercised for the benefit of the party here. That is not only in this case but also in other areas. I am to remind the House that the Government is not serious about the elimination of terrorism in Punjab. Sir, they thought that the State Government is not competent to deal with the situation effectively. But what do we see now? President's rule has totally failed to arrest the situation. Feather it has escalated during the period of President',; rule.

re. Punjab

Sir, for the last one year, it has been reported in the Press, more than 2000 people have been killed by the terrroists. Since January alone, 750 innocent people have been killed by the terrorists. What steps have been taken by the Government? What steps h'ivs been taken by the concerned authorities in Punjab? Th's has bet n allowed to continue. At the same time, as far as this House is concerned, it has given adequate powers, even more powers, t0 the Govern? ent to deal with the situa-Jion,

The Parliament has passeg laws and armed ttoe Government with arbitrary iiower?. We have approved

the steps t<sub>0</sub> be taken under Article 349 of tie Constitution. More than that, oui Constituion has been amended. As far as the Parliament is concernec, it has done its beat. But as far ay the Government is concerned, there is no improvement. The situation is not at all improving. I would like to know what has happened to the decisions. So many decisions have been take<sub>n</sub> i<sub>n</sub> this House. It was decided that a security belt should bs created. Has the Government created that belt or not? The nexus between Pakistan and the terroists should be broken. Now what steps have been taken by the Government so far to break this nexus between the terrirists and Pakistan? We always blame that Pakistan is aiding, giving training and giving shelter to terrorists. There is no difference of opinion on 'hat. But what measures have been taken by the Government to check all these activities of the terrorists. You are acting like the common people. You are also saying the same thing that the common people say. But you have not take<sub>n</sub> any effective steps to break the nexus between Pak'stan avid the terrorists. I would like to draw the attention of the hon. Minister to what Lt. Gen. S. K. Sinha has written on the 4th. This article is worth reading. He has given so many suggestions to meet the situation effectively. I do

"The border should be saturated with troops and paramilitary forces. Over 70,000 of our soldiers have got locked up  $o_n$  a futile mission in Sri Lanka. If we had, instead,, employed these troops for sealing the border in Punjab, we would have attained much better results."

not know how far our Minister would agree with

the views expressed by Lt. Gen. S. K. Sinha.

Because of our concentration on Sri Lanka we ^

not in a position to arrest or check the terrorists in

Punjab. That is the observation by Lt Gen. S. L.

Sinha: I would like to quote hinv

This is the observation of Lt. Gen. S. K. Sinha. We are concentrating our troops in areas where they are unwarranted. We are doing work in an area where it causes controversy and where it is decried by both the sides. At the same time, where it is necessary, there we keep quiet. Therefore, hereafter, the Government must come forward to create a security belt and to take effective steps to break the nexus between Pakistan and the terrorists. With these words, I conclude my speech.

श्री कल्पनाथ राथ: प्रादरणीय उपसभान्यक्ष महोदय, पञाब में राष्ट्रपति शासन बढाने का जो प्रस्ताव सरकार ने लाया है मैं उद्यक्ता समर्थन करता हूं। पंजाब का सवाल आज भारत की राष्ट्रीयता और एकता का मवाल बन गया है। एक बार ग्रमरीका की एकता श्रौर प्रखण्डता को खत्म करने का प्रथास वहां के सात राज्यों ने किथा श्रौर उन्होंने श्रयने को स्वतन्त्र घोषित कर दिया । अन्नाहन लिकन उस अमाने के राष्ट्रपति ने अम-रीका की एकता ग्रौर ग्रखण्डता को बचाने के लिए कई वर्षों तक ग्रमरोका यद्व हम्राजिसमें 14 लाख लोगों की ज्ञान गई मेंगर अमरीका की एकता श्रीर ग्रखण्डता को प्रवाहम लिकन ने बचा कर रखा और खुंद उनकी जान भी गई मगर उ⊣की एकता **भौर** ब्रखण्डला को उन्हाने नहीं टुटने दिया । इस पंजाब के माध्यम से भारत का डिस्टेब्लाइङ ग्राँर श्रस्थिर करने का साम्रुट्यवादी षडयन्त्र हमा । उसी पंजाब ग्रार भारत की एकता और अखण्डना को बचाने के लिए पूजनीय श्रीमती इन्दिरा गांधी को अपने को बलिदान करना पड़ा। में सरकार से कहना चाहता है कि सरकार को पंजाब के अतंकवादियां से निःटने के लिए स्टागेस्ट मेजर्ज सबसे कड़े कद उठाने चाहिये और संकार को अतंक-वादियों से किसी प्रकार का कोई समझेता भी नहीं करना चाहिए।

ब्रादरणीय उपसभाध्यक्ष महोदय, सरकार के द्वारा कहा जाता है कि पाकिस्तान के द्वारा ब्रातंकवादियों के ट्रेनिंग दी जा रही हैं।

#### [श्री कल्पनाथ राव]

सरकार के द्वारा यह कहा जाता है कि भ्रातंकवादियों के कई ट्रेनिंग कैंप्स पाकिस्तान के अन्दर कायम हैं, सरकार के द्वारा कहा जाता है कि मजाहिदीन को जो हथियार भ्रमेरिका ने सप्ताई किये हैं भ्रफगः निस्तान में वे हथियार पंजाब के माध्यम से ब्रातंक-वादियों को भेज रहे हैं, तो मैं सरकार से मांग करता है कि इन सारे मामलों से निपटने के लिए सरकार को एक व्हाइट पेपर पालियामेट के ग्रन्दर लाना चाहिए मौर भारत की जनता को भी यह जानकारी देनी चाहिए कि आतंकदादी भीर पाकिस्तान किस तरह से भारत में राजनीतिक अस्थिरता कःयम करना चाहते हैं । पाकिस्तान किस तरहसे प्रातंकवादियों को ट्रेनिंग स्रीर हथियार देरहा है स्रीर उनको हिन्दुस्तान भेज करके निर्दोष लोगों की हत्याएं करा रहा है । पूरे भारत की जनता को इस बात की आनकारी होती चार्िए । इसलिए सरकार को एक स्हाइट पेपर इस पार्लिः।मेंट के ग्रन्दर लाना चाहिए ।

दूसरी बात हमें कहनी है कि पाकिस्तान की सरकार और आतंकवादियों के द्वारा जो षडपंत हो रहा है भारत सरकार को इसके लिए पाकिस्तान से प्रोटस्ट लाज करना चाहिए कि अ अगर पाकिस्तान आतंकवादियों को ट्रेनिंग देना बंद नहीं करेगा तो भारत को मजबूर पिकर सीचना पड़ेगा कि भारत के पाकिस्तान छे जो सबब है वे रहें बान रहें। भारत को प्रोटेस्ट करना चाहिए कि अगर पाकिस्तान अपनी गतिविधिों को नहीं रोजता है तो भारत सरकार को मजबूर होकर अपने एम्बेसडर को बुलाना पड़ेगा।

ती गरी बात हमें सरकार से यह कहनी है कि आतंकवादी जो गुरुद्वारों में मारकाट और खून करल करने वाले, राष्ट्र द्वोही, जनवाती और राष्ट्रघाती वहां पर खरण ले रहे हैं उनके खिलाफ सरकार को कड़े कदम उठाकर इन को गुरुद्वारों से

तत्काल हटाना चाहिए वरना ये मुख्द्वारे फिर से किले बन जायेंगे और हमें फिर फौं को भेजने के लिए मजबर होना पडेगा।

चौथी बात मुझे सरकार से निवेदन करनी है कि भारत सरकार को पाकिस्तान को कड़ शब्दों में यह कह देना चाहिए कि क्रगर पाकिस्तान ने ग्रपनी हरकतों को बंद नहीं किया तो भारत सरकार पूरे हिन्दुस्तान भौर पाकिस्तान के बार्डरको सील कर देगी। इसके ब्रालाबा पाकिस्तान जिन भ्रातंकवादियों को हिन्द्स्तान में भेजने की कोशिश करता है सेना को उन भ्रातंकवःदियों को खदेड़कर गोलियों से उड़ा देना चाहिए। स्नावश्य-कता पडने पर भारत की 75-78 करोड़ जनता मजबत कदमों के साथ इन ग्रातंक-बादियों के खिलाफ तैयार है। जितने सख्त कदम भारत की सरकार इन श्रातंकवादियों के खिलाफ उठायेगी उतना ही भारत की कोटि कोटि जनता का समर्थन राजीव गांधी जी को रहेगा । झाज पंजाब में निर्दोष लोगो की हत्याएं हो रही हैं, बच्चों श्रीरतों श्रीर नौजवानों की हत्याएं श्रातंक वादियों के द्वारा भ्रौर पाकिस्तानियों के द्वारा की आ रही हैं। मैं भारत सरकार से निवदन करता हूं कि भारत एकता और अखंडता को बचाने के लिए ध्रगर पाकिस्तान को सबक भी सिखाना पड़े तो भारत सरकार को तैयार होकर पाकिस्तान के खिलाफ कड़ी कार्यवाही करनी चाहिए। यह बड़े दूख की बात है कि सरकार कहती है कि जो 5 गुरुगंथी छोड़े गये उनमें से दो पाकिस्तानी एजेंट थे ग्राज तक इन्होंने उन ग्रातंकवादियों की निन्दा नहीं की जिन्होंने इंदिरा गांधी जी की हत्या की । अकाली दल ने या प्रन्थियों ने ब्राज तक इंदिस गांधी के हत्यारों की निंदा नहीं की है। ऐसे गहारों से भारत सरकार को कोई बात नही करनी चाहिए। श्रीमती गांधी ने मातुभूमि की बिलवेदी पर अपने प्राणों का बलिदान किया। इंदिरा गांधीजी ने कहा था झरज मैं जिदा है, हो सकता हैं मैं कल रहं यान रहं पर हमारे

खून की एक-एक बूंद भारत को मजबूत बनाएगी" तो जिस इंदिरा गांधी ने भारत की एकता और अखंडता के लिए अपने प्राणों की आहुति दो उस के हत्यारों की जो लोग निन्दा नहीं करते है या अकाली दल जो उनकी निन्दा नहीं करता है तथा जो सतबंत और बेअंत जैसे राष्ट्रद्रोहियों को, हत्यारों को पूजता है ऐसे हत्यारों से किसी कीमत पर कोई बात नहीं की जा सकती है।

श्चादरणीय उप सभास्थक्ष महोदय, मैं भारत सरकार से निवेदन करना चाहता हूं कि भारत की कोटि-कोटि उनता का समर्थन भारत सरकार को तब होगा अब भारत सरकार श्चातंकवादियों को कृचलने के लिए कड़े से कड़ा कदम उठायेगी।

दूसरी श्रंतिस बात हमें निवेदन करनी
है कि भारत की सरकार को इन भातंकवादियों से बार-बार सृलह समझौत की बात
नहीं करनी चाहिए, कम से कम श्रान
वाले दो वयों तक किसी प्रकार की कोई
वार्ता इन भातंकवादियों से या श्रकाली
दल के उन अनचाती, राष्ट्रधाती नेताओं
से महों करनी चाहिए अतर पंजाब में पूरी
मिलिटरी की ताकत लगाकर राष्ट्रद्रोहियों
को कुचलन की कोशिश करनी चाहिए।
इन शब्दों के साथ हम प्रजाब में प्रेसीडेट
रूस का समर्थ करते हैं। धम्यवाद।

SHRI p. CHIDAMBARAM: Mr. Vice-Chairman, Sir, we have had an unusually peaceful debate on Punjab and I hope that the hon: Members will extend me the courtesy of listening on the points wh'ch they have mentioned. I will try to give my reply.

Sir, I was going through tha debates On Punjab in the past and I find that on both the occasions in the past when we dealt with Presidents rule in Punjab when we imposed President's rule auid six months ago when We asked for continuance of President's rule it fell to me to move the Resolution on both the occasions. Sir, on the first occasion when we

imposed President's rule I said and I quote: "Today the Government of India assumes this onerou^ respomi-.' bility. We lake this responsibility upon us in a spirit of humility, but not tc>epidation. We take it uporr us not quite knowing what shape things will take in the future and what forces will be ranged against us. But we do so with courage. We do so in the fullest confidence that the people of India will support us."

Sir, it was not an easy thing to dismiss the Government of Mr. Bar-nala and to take over the direct responsibility of governing Punjab. Six months later we came back to this House seeking support for the continuance of President's rule. Much had happened in the first six months. In my speech to this House on the 10th of November, 1987, I sa'-d certain things which I think are worth recalling, particularly because Dr. Vijay Mohan Efiddy and Mr. Balaram had made certain references. They have said that what I have pointed out today, namely, the Pakistan connection is something which w0 have discovered today. Sir, I wish to quote a few sentences from what I said in ihi<sup>^</sup> House on the 10th of November. Sir, I said this: "The most important element in the Punjab situation which we have to comprehend, face and fight is the Pan-thic committee and no one from the opposition was willing to narrate the actions of the Panthic committee, nor confront them, nor condemn the actions of the Panthic committee. The debate has proceeded as though the Panthic committee did not exist. The debate has proceeded as though the Panthic committee is irrelevant. In fact, many Members. I am afraid, are either ignorant of the Panthic committee or unwilling to mention H by name. Let us understand one thing clearly, Sir, that beginning from the 26th January, 1986, a qualitative change has come about in the situation in Punjab because of the Pan-

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[Shri P. Chidambaram] thic committee which is a usurper of all authority in Punjab today. The Panthic committee is an agent of imperialism". So, six months ago we recognised that a new element had come into Punjab and the Panthic committee was acting as an agent of imperialism. 9.00 P.M.

Then on the Pakistan connection 1 said and I quote;

"We have evidence that the terrorists are trained abroad. We know that trainig and indoctrination centres have been set up in a not so friendly country. We have been able to identify the location of some such camps. We have taken up the matter but we find that while on the surface, there is protestation of innocence, truth is that in these camps, training and indoctrination are given to the terrorists."

A few days ago, when we debated Punjab here in connection with the working of the Home Ministry, and ihe« last Tuesday when we answered a question, I said that the advantage that the security forces and the Government in Punjab had gained in the first six months of President's rule and up to December 1987, seemed to have slipped out of our hands in January-February and March. I did not hide it; I said so. I said that perhaps the Government was not re-silinet enough and did not react quickly enough to the tremendous spurt in the infiltration of terrorists and arms and ammunition from across the border. It is not as though I have come to this House and painted a picture without any flaws. I have come to this House and on every occasion I have said, yes, we have made gains but we have also taken some losses. Let me say this once again. Terrorism in Punjab is not going to be a passing could. We are going to live with terroism for some more timr and let us, therefore, re-folve thni we will fight terrorkm as

long ae there is any force, any group, any committee, any organisation, any agent of imperialism, which wants to use the cult of terrorism in India.

We have taken a number of steps and I outlined these steps last week during the Question Hour. We have taken a number of steps. We have revamped the administration. We have looked at the problem more closely. We have sent better weapons. We have taken a number of steps. I will deal with the problem of sealing the border. Since 7th of ApriL I have been monitoring the situation On a daily basis, and I hope many Membsrs of Opposite areTalso monitoring the situation colsely. Since 7th of April, there is a qualitative change in Punjab. The mprale of our forces was never low, I have spoken to everyone of the SSPs; I have spoken to the DMs. These are yoUng men with small families. Yet not one of them — let me repeat w\*tn pride, not one of them — says: Take me out of the scene of the battle. He says: I will stay here; I will fight; just give me the support. Not one DMi not one SSP said: I am tired. He ;s not physically tired; hg ^ not mentally tired; he is willing to fight. I have gone round the border outposts; I have gone round the CRPF camps; I have visited BSF camps; I have visited police stations; I have spoken to the Station House Officers, to constables. It is totally incorrect to say that the security forces m Punjab are demoralised. On the contrary, the morale of our ferces is very high. And that is evident from Ihe results we have obtained from 7th of April, 1988. Since 7th of April I think my figures are more or less upto-date; maybe they are behind by one or two days—36 terrorists have been killed; 176 terrorists have been arrested; 46 intrduers have been killed on the border of Punjab; 28 intruders have been killed on the border of Rajasthan; 636 intruders were apprehended on the border of Punjab; 640 on the border of R«-

jasthan, and 11 on the border of Jammu. Then, 44 pistol-Sten-revol-vers, 22 rifles, 12 guns, one sten-gun, one carbine, 8 grenades, 45 ' magazines, 4697 cartridges have been seized

The BSF, the CRPF and the Punjab Police have never been more successful in fighting terrorism than in these 28 days commencing from the 7th of April. But i keep my fingers crossed. I am not yet going to take any credit; I am not going to claim any credit for it. I am not going to say 'We have broken the back of terrorism". I am not going to say "we have won the battle". looking into the problems that we But faced in January-February-March, have taken corrective steps. We have taken some vjtal decisions and, I think, the results of these steps and decisions are beginning to become apparent since the 7th of April. But as I said I want your support. Not that I want your support. Not that Government of India alone wants your support. We want your port, but it is the security forces out there who need your support more. The DMs, the SSPs, the company commanders, ja-wans and the havildars, the the constabulary want your support. not fighting. their own battle. They are fighting the battle on your behalf, on my behalf and on behalf of the people of this country. That is why they want your support and understanding.

Sir, we will suffer losses. We will make gains. But as Mr. Rustomji said, let us not get euphoric when we score a few gains and let us not lose heart and become despondent when we suffer a few losses. It is a longdrawn battle. We will wear the terrorists out. Here, we Have laid down one clear rule. We will not step out of the framework of legality. We will stick to the legal processes. We will use the laws that Parliament has given us. We will

fight terrorism. We will wear them out and I am confident that the security forces- can do this.

Sir, last week, the Home Minister stated the three parameters. I want to repeat the three parameters. We will talk to anyone because we believe that the final solution can only be a poLtical solution. But we will talk only within these three parameters. The demand for Khalistan or a separate state or any kind of secessionist demand should • be completely given up. Violence and the killings of innocent people should end. Ke-ligous places should not be used for political purposes. I think these three parameters clearly set out the framework of the Government's policy.

In the last four weeks, Sir, we have set for ourselves certain objectives. I think the message has percolated down to the lowest level of the administration and the security forces. The foremost objective is to reassert the authority of the State and the authority of law throughout - Punjab. There were setbacks in Amritear and Gurdaspur Districts. But not to the extent that Mr. Vajpayee tried to portray. I was just trying to look into the, newspapers of the last few days tp find out where the hon. Member, Mr. Vajpayee, got this information that a twenty sq. km. area was being liberated.

SHRI ATAL BIHARI VAJPAYEE: I did not say so.

SHRI P. CHIDAMBARAM: The translation may have been wrong. It has been said that a twenty sq. km. area has been more or less declared as an area where the terrorists have gained an upper hand or whatever it is. I think the statement which has been published in the newspapers has been attributed to the General Secretary of your party. There is no such thing. Let me make it very clear that there is no area anywhere in Punjab where the writ of the Government does not run. But what we

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[Shri P. Chidambaram] are trying to do is to reassert the authority of the State and the authority of law because, to a certain extent, because of the heightened terrorist activity in January-FeBruary-March, there has been a certain amount of underminig of the thority of law. But we have tried to restore the authority of law and we have succeeded in a fair measure. However, we have to press on. As I said, we have suffered some losses. But everytime when the security forces and the people of Punjab suffer some losses, we should not be. come despondent. We have to fight with redoubled vigour. We will make gains. Knowing the mood and the fighting spirit of the security forces and the determination of the administration, I am confident that we Will make gains.

Sir, I want to make this clear because references were made by hon. Members and I understand the anxiety with which such references are made, there will be no appeasement of terrorism and there will be no surrender to theocracy. We deplore theocracy, we deplore terrorism. We are not going to use theocratic means to talk to any one who wants to achidv\i theoci(u^c endsJ. Thdocrafty is not compatible with our system of democracy. Let me make it vary clear that this Government doeg not subscribe to any kind of theocratic idea, we are not going to use any theocratic means, we are not going to surrender to any theocratic goals. We are not going to appease terrorism. Terrorism has to be fought. A message has to go that we will not yield to terrorism and terrorism wul n°t pay. But the final solution can only be a political solution.

Some questions were asked, some doubts were raised, some criticism was levelled and I do not wish to take the time of this hon. House dealing with each point, but I think it is unfair on the part of hon. Mr. Ya6hwant Sinha to have said that we

have dealt with this matter in a Par-j tisan Sitting across the aisle on the might appear that we are opposite side it dealing with this matter in a partisan manner or it might appear that he is speaking with a partisan voice. I do not believe that there is any scope for partisan-j ship here. There is no partisanship here. What is the issue? The issue is the very survival of India as a united nation, the issue is the integ-i rity of India and 1 humbly ask you I for support and understanding. We I have not dealt with this matter in a partisan manner and we will not deal with this in a partisan ~ manner. I know some hon. Members are concerned that we have not consulted them as often as they th;nk we should I consulted them. I am willing to renew the process of consultation. ] I am willing to meet leaders of opposition parties to explain them the things that we have done since 7th April, to share with them our views, pome of which can be made public, some of which cannot be made public. I sincerely hope that when we share some of the steps that we have taken with the opposition Members, they will understand our desire for a certain amount of confidentiality. I shall certainly do so in the next few days consulting the Home Minister.

There are no secret contacts with terrorists and let not any one believe that there are any secret contacts with terrorists. What amazed me to a certain extent was that a Member should have accused us of having secret contacts with terrorists and demanding that we disclose those contacts! If there are secret contacts, we certainly are not going to disclose them, but let me tell you that there are no secret contacts with terrorists and here is nothing for me to dis-

Sir, Mr. Vajpayee raised a pertinent point about a report appearing in the Observer of London and in one of the Indian newspapers. I want to

realise that this policy of aiding, arming and helping terrorists is a suicidal policy which will be of no benefit either to India or to Pakistan

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be very careful in the choice of my words so that I am not misunderstood. An official denial was issued denying the allegation that an intelligence agency imported weapons which found its way into Punjab. An official denial describing the report and the allegation as highly preposterous "was issued. Intelligence agencies in this country - and Mr. Vajpayee who has been in Government knows it — do obtain equipment from time to time for their own purposes, namely, analyses, research and keeping themselves abreast of what is happening in the world. No Government ever comments publicly on the activities of intelligence agencies, but let rne assure the House that the equipment which came in has all been accounted for. It is highly unfair, preposterous and wrong to suggest that any part of any equipment found its way m^o Punjab or to the hands of terrorists in Punjab. I sincerely hope that this unnecessary, unseemly and baseless controversy will come to an end with this statement of mine.

Sir, it is broadly agreed that we cannot hold elections in Punjab now. This is not the time for elections; this is not the time for polemics; this is not the time \*or electoral battles. President's rule will have to continue. Our object is to strengthen President's rule. Our object is to strengthen the administration. Our object is to extend support to our security forces. Our object is to ensure that peace and harmony return to Punjab. We will continue to fight terrorism, but we are conscious that the final solution cfln only be a political solution

Sir, I seek the whole-hearted support, the unanimous support of this House to the continuance of President's rule in Punjab.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now I shall put the Statutory Resolution ..

SHRI A. G. KULKARNI: Just a moment, Sir. He has not spoken anything about the sealing of the border, at what stage it is.

SHRT P. CHIDAMBARAM; Sir, I have never encouraged the use of the expression "sealing the border". The Resolution under Art. 249 was intended to give Parliament the power to make laws in respect of State subjects. Even while that Resolution was passed, a condition was attached, namely, that we should consult the States. Government consulted the States at that time. The then Government of Punjab was not willing to create what wag described in loose terms as a "security belt" because that would have required depopulating large zones along the border. So it was a non-starter; it was a

Sir, the House knows that the Home Secretary of India visited Pakistan sometime back and had talks with the Home Secretary of Pakistan. We did not believe that much would come out of those talks because Pakistan simply protests its innocence. There is incontrovertible evidence that Pakistan is training and aiding terrorists. There is conclusive evidence that arms and ammunition are being smuggled from across the border. Two Pakistani Rangers were killed only a few days ago on the border while they wers helping intruders cross the border. I do not wish to labour the point because the Home Secretary of Pakistan will be coming to India in the next few days and holding talks with our Home Secretary. We will place material before <them to show that we have evidence of Pakistan's involvement and interest in this matter. And I sincerely hope that Pakistan will

[Shri P. Chidambaram] starter from day go". After that there was a change in After that the Art. 2491 Reso-Government. lution itself lapsed. It wag no longer President's rule had necessary because been imposed and under President's rule we have always that power (to . make laws on state subjects. What we- are trying to do is-I want t0 use th:s expression — "a more effective policing of the border". "A more effective policing of the border" involves a number of elements. Firstly, a high wire fencing along the most vulnerable segments of the border and cat-wire fencing along the nakas, ravines,- approach routes and other known access routes. We have also supplied to our Border Security Force equipment which will detect intrusion. We are also installing some equipment compatible with the equipment already installed by the Army which will help detect intruders. But for obvious reasons, I cannot reveal the nature of the equipment. We have put up over 200 border observation towers. We want to put up another 707 border observation towers. Work has started on a crash basis. We have set up Special Committees to grant the sanctions. I have visited the I have seen the fencing myself. border. Work is going OJJ day and night, seven days Fencing will be complete in eight a wsek. weeks from last week. We think that these measures coupled with some other steps that have been taken, which obviously I disclose on the ground of public interest, will mean "a more effective policing of the border". I think the results are already apparent. Yet, as I said earlier,,! would like to keep my fingers crossed and see what happens over the next eight weeks.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); The question is:

"That this House approves the continuance in force of .the pro-ekmation istued by the President

on the 11th May, 1987, under article 356 of th^ Constituion in relation to the State of Punjab, for a further period of six months with effect from the 11th May, 1988."

The motion was adopted.

#### THE FINANCE BILL, 1988

THE MINISTER OF FINANCE AND OF COMMERCE THE MINISTER (SHRI NARAYAN DATT TIWAR'): Sir, I beg to move.-

"That the Bill to give effect to the financial proposals of the Central Government for the financial year, 1988-89 as passed by the Lok Sabha, be taken into consideration."

The details of the proopsals ^ the Finance Bill have been spelt out in the Explanatory Memorandum, which has been circulated along with the Budget papers. The important features of budget proposals were also explained in the Budget peech. I will not, therefore, take UP the time of the House by going over the same ground.

I am most grateful to Hon'ble Members on both sides of the House for their valuable suggestions regarding the provisions of the Finance Bill during the general debate. I also had the good fortune of receiving suggestions from Economists, Chartered Accountants, Taxation Experts and other knowledgeable persons. Personally, I fell gratified that the overT all approach of the Budget and various proposals contained in it have received wide-spread support. Certain suggestions have also been received for modifications in the original Budget In response to these, I have proposals. decided t0 make certain amendments in the original Budget proposals.